

**BEFORE THE NATIONAL GREEN TRIBUNAL, ADDITIONAL BENCH,  
CHENNAI**

**Original Application No. 17 of 2023**

**Between:-**

Link Valley Residents Association,  
Represented by its General Secretary,  
Kochi.

∴ Applicant

**And:-**

Union of India, MOEF & CC,  
Rep. by its Deputy Director General of Forests (C),  
Bangalore and others

∴ Respondents

**REPLY AFFIDAVIT**  
**Filed by the 6<sup>th</sup> Respondent**  
**to the additional Statement of the 2<sup>nd</sup> Respondent**

ABRAHAM JOSEPH MARKOS  
ISAAC THOMAS  
CHANDAPILLAI ABRAHAM  
ALAXANDER JOSEPH MARKOS  
JOHN VITHAYATHIL

**Advocates for the 6<sup>th</sup> Respondent**

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**JOSEPH & KURIYAN**  
**Advocates**  
**42/2260, Providence Road,**  
**COCHIN-682 018**

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**I N D E X**

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Dated this the 14<sup>th</sup> day of January 2025.



**Counsel for the 6<sup>th</sup> Respondent**

- 1 -

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::: Respondents

**REPLY AFFIDAVIT**

**Filed by the 6<sup>th</sup> Respondent**

**to the additional Statement of the 2<sup>nd</sup> Respondent**

1. The 2<sup>nd</sup> Respondent had filed its first report dated 06.05.2023 confirming that this Respondent has submitted the plans for widening the storm drains and it is after verifying the same that the committee decided to recommend the issue of EC. In the said report, the only observation was that half-yearly compliance reports was not yet submitted which again was not correct as already mentioned by this Respondent in its Counter affidavit filed before this Hon'ble Tribunal wherein copies of the half-yearly compliance reports were also produced.

2. Now the additional statement has come as a surprise as the 2<sup>nd</sup> Respondent has already confirmed that this Respondent has complied with the EC conditions relating to storm water drains and the 4<sup>th</sup> and 5<sup>th</sup>



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**Thankachan Thomas V.**  
**Senior Vice President**

Respondents has also filed Reports confirming that this Respondent has widened and deepened the storm drains as per the plans submitted for the issue of the EC. While it is mentioned that the additional statement is based on field inspection conducted on 05.08.2023, it is surprising that the present report is dated 06.08.2024 more than one year after the field inspection. The show cause notice prepared pursuant to the filed inspection and attached to the report is dated 03.07.2024. Almost a year has already elapsed since the field inspection and clearly neither the show cause notice nor the report has considered the various developments that have taken place after the field inspection. The 2<sup>nd</sup> Respondent should have considered these developments before even issuing a show cause notice one year after the field inspection.

3. The show cause notice itself was sent to the old address of the 6<sup>th</sup> Respondent which was changed more than 5 years before. Accordingly, show cause notice was never received by this Respondent. Even today the show cause notice has not been received officially from the 2<sup>nd</sup> Respondent. Copy of the same was however given to this Respondent by the 5<sup>th</sup> Respondent on 05.09.2024. Immediately thereupon the petitioner filed a reply to SCN dated 09.09.2024 and the Annexures to the reply will show that the 6<sup>th</sup> Respondent has complied with all the EC conditions as per SEIAA norms well before the issue of show cause notice. A true copy of the reply together with its Annexures is produced herewith and marked as **Exhibit-R6(r)**. The 2<sup>nd</sup>

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Respondent however directed this Respondent to file a more detailed reply and accordingly this Respondent filed further reply dated 28.10.2024.

4. In any event the complaint before this Hon'ble Tribunal is with respect to the non-construction of storm drains by this Respondent as laid down in the EC which according to the Complainant is allegedly causing flooding of their compound. The prayer in the Complaint is also with respect thereto. All the Respondents, including the 2<sup>nd</sup> Respondent, have already filed reports that the storm drains as laid down in the EC has been constructed by this Respondent. Further, the 4<sup>th</sup> and 5<sup>th</sup> Respondents have also, after investigation, confirmed that the flooding in the Complainant's compound is for other reasons and have also suggested solutions. Even in the Field Inspection Report produced by the 2<sup>nd</sup> Respondent it is accepted that the storm drain channels as directed in the EC has been constructed by this Respondent. Therefore, this Complaint should be closed on that basis.

5. Without prejudice to the above, it may be seen that the Additional Statement and show cause notice primarily relates to other conditions/stipulations in the EC relating to the functioning of the Sewage Treatment Plant (STP). These issues are extraneous to the present complaint. These issues apart from already having been complied with, do not relate to the issues pending before this Hon'ble Tribunal in the above complaint.



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6. However, it is noted from the additional statement that the 2<sup>nd</sup> Respondent has also observed that a revised EMP be submitted with respect to two items namely –

*(a) The drainage channel originating from the project compound should be cleaned and desilted and depth increased appropriately upto the debouching point of Kadambayar to address the existing environmental issue urgently.*

*(b) A detailed drainage plan should be prepared considering the highest water discharge requirement from their portion of the watershed, the carrying capacity of the both branches of the drainage channel and modifications required for the existing two branches of the drainage channels upto the debouching point at Kadambayar and implement the same on a war footing so as to ensure that M/s. Prestige Hill Gateway will not cause environmental issue to the Link Valley compound.*

7. At the outset, it is submitted that the direction to submit a revised EMP is arbitrary and unreasonable. The project approved by the EC comprises 6 residential apartment towers, villas and a retail space. Out of these, the 6 tower residential apartment complex was completed as early as in December 2022 and occupancy certificate was issued by the municipality. At that time a partial occupancy certificate was issued since the other two parts of the project were not completed. Pursuant to the completion of the apartments

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complex individual apartments have also been sold to more than 500 allottees along with ownership of the land as mandated by the Real Estate Regulatory Authority. Accordingly, the project in question is now presently owned by more than 500 owners. This Respondent is now concerned with the balance part of the project which are the Villas, which is now complete and the retail space which has not even started. The ownership of the residential apartment having already changed hands, which in nature of the project was an admitted position, the question of this Respondent filing a Revised EMP or carrying out any additional works in the completed project cannot arise. The EC was issued as per the recommendations of the committee incorporating the EMP and it is based on this that the construction of residential apartments was commenced and completed. The EC was granted for a period of 7 years from 30.01.2017 subject to earlier review in the event of non-compliance or violation of any of the conditions stipulated. No instance of violation or non-compliance with respect to storm water drains was noticed or informed to this Respondent. Therefore, a revised EMP at this point of time is unwarranted. It may also be noted that the validity of the EC is extended for a period of 10 years by Office Memorandum dated 13-12-2022 issued by the MoEF a true copy of which is produced and marked **Exhibit R6(s)**.

8. The committee while recommending the issue of EC had accepted the revised drawings submitted by the 6<sup>th</sup> Respondent to incorporate the direction to widen the storm drains within the compound of this Respondent with



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**Senior Vice President**

connectivity to the existing storm water drain on the eastern side. The actual construction of the widened drainage channel is also admitted by all Respondents including the 2<sup>nd</sup> Respondent. The 2<sup>nd</sup> Respondent has now noted that the continuation channels flowing on the either side of the boundary of the complainant is marred by constructions, siltation and obstructions by solid wastes. This is exactly the findings of the 4<sup>th</sup> and 5<sup>th</sup> Respondents also who have reported on actual verification that the cause of flooding in the complainant's compound is not arising out of non-compliance on the part of this Respondent of EC Conditions but for other reasons and perusal of the report of the 4<sup>th</sup> and 5<sup>th</sup> Respondent will confirm the same. The 2<sup>nd</sup> Respondent has not carried out any detailed inspection to assess the cause of flooding in the complainant's compound but has premised its conclusions based on inferences and assumptions made on a days visit. In fact, the Site Inspection report specifically states that the observations are inferences and such a report is arbitrary, erroneous, biased and illegal. This is more so when the 4<sup>th</sup> and 5<sup>th</sup> Respondents have made detailed investigation for assessing the cause of flooding and suggested solutions. In fact based on dredging carried out in the Kadambayar River there was no flooding in the Complainant's property during the last monsoon.

9. The directions in para 6 of the report appears to have been made referring to Clause 12 of the General Conditions of the EC. Clause 12 only reserves the right of the authority to add additional safeguard measures

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subsequently if found necessary. This does not take within its scope issuing directions to revise the Environmental Management Plan after the completion of construction. Such a direction is arbitrary and without jurisdiction and is not falling within the scope of Clause 12 particularly because the construction has been completed and it is not possible to make any changes that will affect the overall picture, the construction already completed and prejudice the rights of various stakeholders in the Project.. The directions have been issued without any finding that this Respondent is causing any environmental issues or causing the flooding of the complainant's compound during the rainy season. In fact the observations are completely contrary to the observations made by the 4<sup>th</sup> and 5<sup>th</sup> Respondents who are the statutory authorities that is aware of the factual situation and have repeatedly held meetings with all stakeholders to address the issue.

10. Without prejudice to the above, the directions are discussed as under:

- (a) The direction to clean and desilt the drainage channel within the compound of this Respondent, while important, does not refer to the injunction obtained by the Complainant against this Respondent, which appears to have been suppressed by the Complainant. It is an admitted position that the storm drains within this Respondent's Project was constructed by this Respondent as directed in the EC with width and depth approved by the committee while granting the EC. After the drains were constructed, the Complainant in February

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**Senior Vice President**

2020 (just before Covid-19) filed O.S.No.151/2020 before the Munsiff Court, Ernakulam and obtained an injunction against this Respondent with respect to the drains. A copy of the Plaint has already been produced as Exhibit-R6(d) by this Respondent. The injunction granted by the Munsiff Court, Ernakulam on 7-2-202 is produced as **Exhibit R6(t)** and reads as under:

***“an ad-interim prohibitory injunction restraining the defendants, their men or any person acting on their behalf from altering, changing or covering the plaint B schedule property, committing any waste or doing any construction therein or from restricting or regulating flow of water through plaint B schedule drainage”.***

While this Respondent has filed detailed objections to vacate the interim injunction the same is yet to be considered by the Hon'ble Munsiff Court. In view of the injunction, the drain could not also be fully covered and completed as the injunction was obtained while this Respondent was completing the covering of the drain. In view of the injunction, this Respondent is prevented from carrying on any construction or regulating the flow of water through the drain. In fact, while the matter is thus pending, the Complainant also filed an application to prosecute this Respondent and its officers for alleged violation of the injunction on the allegation that this Respondent is carrying out some work on the drain and

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**Thankachan Thomas V.**  
**Senior Vice President**

regulating the flow of water. A true copy of the prosecution petition filed by the complainant before the Munsiff Court is produced herewith and marked as **Exhibit-R6(u)**. While this Respondent has filed objections to the same the same is also not yet disposed off. In the Counter Affidavit filed by this Respondent before this Hon'ble Tribunal, it is specifically pointed out that the complainant has taken contrary stand in various proceedings. Before this Hon'ble Tribunal. it is their contention that this Respondent has not completed the widening and deepening of the drains as directed in the EC. However, in the plaint, the averment is that this Respondent has no right to carry out any work or construction on the said drain. These contrary contentions of the complainant show their lack of bonafides. This Respondent is not in a position to carry out any effective maintenance or other works on the drain in view of the injunction order and pending threat of prosecution. If this Respondent is to be directed to carry out any works in the drainage channel, the Complainant should first be directed to withdraw their suit and vacate the injunction and drop the prosecution petition. In any view of the matter, the photographs produced as **Exhibit R6(v)** show the present status of the drains

(a1) The direction to this Respondent to increase the depth of the channel originating from this Respondent's property appropriately up to the debouching point at Kadambayar is without any basis. The debouching point at Kadambayar is more than 2 kms away from the storm water drain

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**Thankachan Thomas V.**  
**Senior Vice President**

originating from this Respondent's Property. It is an admitted fact that the channels connecting the drains from this Respondent's Project to Kadambayar lies on the boundaries of the Complainant's property and do not belong to this Respondent. Further, it is admitted by all Respondents that the drainage channels on either side of the complainant's compound is neither desilted nor widened and is obstructed by solid wastes. This Respondent therefore cannot comply with this direction and any direction with respect thereto should be issued to the Complainant or the Municipal Authorities.

The depth of this Respondent's storm drains have already been deepened and widened as directed in the EC. The present depth of the storm drains is about 2 meters. The depth is also lower than the ground level of the adjacent houses in the complainant's compound. Nobody has a case that the Storm water drains in this Respondent's Project overflows or has ever overflowed and carried water into the complainant's compound. Even the complainant does not have such a case. The depth of the storm drains in this Respondent's property is sufficient to carry all the water without at any time overflowing. In fact, the compound wall on the drain wall is also sufficiently raised, as agreed with the complainants, to prevent any disturbances to the Complainant's and therefore there is no question of any water overflowing from the drains in this Respondent's property into

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**Thankachan Thomas V.**  
**Senior Vice President**

the complainant's property and the averments to the contrary are incorrect and denied.

(b) The directions with respect to making modifications to the drainage channels existing on either side of the complainant's property is clearly directions to be issued either to the complainant or to the municipal authorities. These drainage channels are not within the compound of this Respondent or within their control. The present direction is therefore, something that has to be carried out by the complainant and the municipal authorities. The drainage plan prepared for the drains in this Respondent's property is sufficient to carry the highest water discharge from this Respondent's property. The Drainage plan now suggested to incorporate the carrying capacity of channels outside this Respondent's property and the modifications to be made on such drainage channels is therefore not something that can be prepared by this Respondent. As long as there is no case that the drainage channels in this Respondent's property overflows, the water carried by the storm drains within this Respondent's property is carried properly to the drains on either side of the boundary. The further flow of this water through the drains on either side of the Kadambayar is not within the control of this Respondent and therefore this direction to this Respondent is without any basis. This is more so since the alleged flooding in the

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**Senior Vice President**

Complainants property is not on account of this Respondent's drains but for reasons mentioned in the Reports of the 4<sup>th</sup> and 5<sup>th</sup> Respondents,

11. The observations in the report that there are underground pipes, discharging water into the storm water drains is based on a misunderstanding the situation. The pipes on the wall of this Respondent's Project are carry the overflow water from the Rain Water Harvesting Tanks of this Respondent and the storm water drains were constructed to carry this water also. This Respondent has already constructed Rain Water Harvesting tanks of the capacity required by law viz., Kerala Municipality Building Rules and the additional pond as directed in the EC. The Rain water collected is used for internal purposes and only the overflow from the tanks is carried in the storm water drain. In fact by this the water flow which was earlier there in the property prior to the Project of this Respondent has only reduced. The 2<sup>nd</sup> Respondent has conveniently omitted to note the discharge of storm water from the Complainant's property into the storm water drain of this Respondent as well as the many drainage pipes from the houses in the complainant's compound into the drainage channel making it even more obvious that the observations in the report has been made malafide without any proper inspection. These pipes can be observed from photographs produced by this Respondent. A true copy of the revised reply together with its Annexures filed before the SEEA is produced herewith and marked as **Exhibit-R6(w)**.

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**Thankachan Thomas V.**  
**Senior Vice President**

12. The suggestion that this Respondent can give up certain extent of land for channelizing water is absolutely without any basis. This Respondent has already sold almost the entire 600 residential units already put up together with right in the land. The entire layout for the constructions in the property was approved by all authorities and based thereon it was completed and the entire land is used up. In any event, all authorities are of the opinion that the storm water drain has been properly constructed by this Respondent and accordingly the alleged complaint against this Respondent is resolved. The authorities have also filed reports that the problem, if any subsisting, is due to lack of maintenance of the drains on either side of the complainant's property and developments near the Kadamprayar river:

It is therefore humbly prayed that the Additional Report is without any basis. In any event, this Respondent has already replied to the SCN. Without prejudice to the above the Complaint against this Respondent ought to be dismissed since the complaint made with respect to non-compliance of EC conditions relating to storm water drains have been unanimously found to be not true by all the Respondents.

Dated this the 14<sup>th</sup> day of January 2025.

**For Prestige Estate Projects Ltd**



  
**THANKACHAN THOMAS.V**  
**Authorised Signatory**  
**6<sup>th</sup> Respondent**



**Isaac Thomas**  
**Counsel for the 6th Respondent**

**VERIFICATION**

I, Thankachan Thomas.V, aged 65 years, son of V.U.Thomas, residing at Prestige Neptunes Courtyard, Marine Drive, Kochi, do hereby declare that I am the Authorized Signatory of the 6<sup>th</sup> Respondent Prestige Estate Projects Ltd., that as such I am able, competent and authorized to sign and verify this Objections on its behalf and that the facts stated in paragraphs 1 to 11 herein are true and correct to the best of my knowledge, information and belief.

**Prestige Estates Projects Ltd.**



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**THANKACHAN THOMAS V**

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CHENNAI

Original Application No. 17 of 2023

Between:-

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Kochi.

::: Applicant

And:-

Union of India, MOEF & CC,  
Rep by its Deputy Director General of Forests (C),  
Bangalore and others

::: Respondents

AFFIDAVIT

I, Thankachan Thomas V, aged 65 years, son of V.U. Thomas, residing at Prestige Neptunes Courtyard, Marine Drive, Kochi, do hereby solemnly affirm and state as follows:-

1. I am the Authorized Signatory of the 6<sup>th</sup> Respondent in the above case and as such I am conversant with the facts of the case and am able to depose to the same.
2. All the facts stated in paragraphs 1 to 11 of the Additional Reply are true to the best of my knowledge, information and belief.

All the facts stated above are true.

Dated at Ernakulam on this the 14<sup>th</sup> January 2025.



Prestige Estates Projects Ltd.

  
Thankachan Thomas V  
Deponent

Solemnly affirmed and signed before me by the Deponent who is personally known to me on this the 14<sup>th</sup> day of January 2025 at my office at Ernakulam.

Isaac Thomas

  
Advocate



9<sup>th</sup> September 2024

**The Member Secretary,  
State Level Environment Impact Assessment Authority  
Trivandrum, Kerala**

**Sub : Environmental Clearance No. Order No: 588/SEIAA/EC3/4504/2014 dated 30.01.2017**

**Ref : Your Show cause Notice bearing No: 588 (i)/ SEIAA/EC3/4504/2014  
dated 27.06.2024**

Dear Sir,

The above referred Show Cause notice was addressed to our old office and unfortunately we have not received the same till date. We have obtained a copy of the Show cause Notice from Thrikkakkara Municipality on 5<sup>th</sup> September 2024 only.

Our Office address is as mentioned below and kindly send further communications in this address only.

**"Prestige Estates Projects Limited, Prestige TMS Square,  
8<sup>th</sup> Floor, NH - 66 Bypass, Padivattom, Edappally - 682024"**

With reference to the above show cause notice, we would like to clarify the below details for your kind perusal.

- We have obtained the Consent to Operate from Kerala State Pollution Control Board (KSPCB) for this project on 29.10.2022. Vide No KSPCB/ERI/ICO/10009456/2022. (Copy of the same attached for your immediate reference ) This consent will be issued only after complete installation of the STP as per the Consent to Establish. The 100% commissioning of the STP was also done immediately after the tenants moved on to the apartments and now the STP is functioning as per the norms of KSPCB. We have already arranged the inspection of our both the STP with a Third Party consultant, M/s Sanadi Fountains & Aqua Projects India Pvt Ltd and the initial test report has already uploaded in the last compliance report. (The copy of the same is enclosed for your ready reference )
- All the other EC Conditions are already complied by us as per the SEIAA Norms and the detailed report on the same is also enclosed for your reference.

Prestige Estates Projects Ltd., #801, 8th Floor, Prestige TMS Square, NH- 66 Bypass, Padivattom, Edappally, Kochi - 682024  
Tel: +91 484 4025555, 4030000, Fax: +91 484 4026666, Email: cochin@prestigeconstructions.com

*Received  
9/9/24*

Considering the above details and documents submitted here with, we request you to kindly refrain from taking any action against the project as mentioned in your show cause notice

**Thanking You**  
**Yours faithfully**  
**For Prestige Hillside Gateway Project**



**Thankachan Thomas V**  
**Sr Executive Vice President**

- Encl :**
1. Copy of Consent to Operate from KSPCB
  2. Copy of Initial Test report of STP from External agency.
  3. Copy of compliance report of SEIAA Conditions.

Copy to:

1. The Secretary  
Thrikkakara Municipality



**SANADI FOUNTAINS & AQUA PROJECTS INDIA (P) LTD**  
 25/31, A4, Convent Junction, Manjummel P.O Cochin- 683501, Ph: +91 95390 11149,  
 Email: info@sanadiindia.com sanadifountains@gmail.com  
 Web: www.sanadi.me GST No: 32AANCS1570P1ZW

## SEWAGE TREATMENT PLANT-280 KLD

Date: 24/06/2024

### Pre Commissioning Report of STP

Ref.No: 8F/2024/118

#### GENERAL DESCRIPTION

➤ DEVELOPER	M/S. PRESTIGE ESTATES PROJECTS LTD
➤ PROJECT	PRESTIGE HILL SIDE GATEWAY
➤ VENDOR	M/S. MURALI SESH ENVIRO ENGINEERS PVT LTD
➤ STP TYPE	SBR
➤ ENVIRONMENT CLEARANCE	588/SEIAA/KL/4504/2014
➤ DOCUMENTS VERIFIED TC	YES / NO

#### PRIMARY INSPECTION

Entire plant is divided as following four sections to start pre commission report.

1. CIVIL SYSTEM
2. PIPING SYSTEM
3. RUNNING EQUIPMENTS
4. ELECTRICAL SYSTEM
5. GENERAL ITEMS



CONSULTANT



**SANADI FOUNTAINS & AQUA PROJECTS INDIA (P) LTD**

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Email: info@sanadiindia.com sanadifountains@gmail.com

Web: www.sanadi.me GST No: 32AANC51570P1ZW

**1. CIVIL SECTION**

Inspect the following points

- a. Cleaning of all tanks done / not done ✓
- b. Water proofing done / not done ✓
- c. Water testing done / not done ✓
- d. Proper installation of puddle flanges ok / not ok ✓
- e. Drilling in any RCC tanks done / not done ✓
- f. Manhole cover fixing Fixed / Not fixed ✓

**2. PIPING SECTION**

- a. Proper tightening of flanges done / not done ✓
- b. Applying proper glue done / not done ✓
- c. Proper supports provided for pipes ok / not ok ✓
- d. Providing arrows ok / not ok ✓
- e. Flushing of all pipes with fresh water done / not done ✓
- f. Pipe manufacturer 10 kg ✓
- g. Pressure rating of pipes done / not done ✓
- h. Pressure testing done / not done ✓
- i. Labeling Provided / Not provided ✓



CONSULTANT



## SANADI FOUNTAINS & AQUA PROJECTS INDIA (P) LTD

25/31, A4, Convent Junction, Manjummel P.O Cochin- 683501, Ph: +91 95390 11149.

Email: info@sanadiindia.com sanadifountains@gmail.com

Web: www.sanadi.me GST No: 32AANCS1570PJZW

### 3. RUNNING EQUIPMENTS

Check the following points

- a. All <sup>foundation</sup> fountain bolts are tightened
- b. Vibration pads
- c. Pressure gauges
- d. Body flanges
- e. Manual Rotation
- f. Drain plugs
- g. Painting
- h. Sticker

done / not done

provide / not provide

provide / not provide

Tightened / Not lightned

Normal / not normal

provided / not provided

done / not done / partial

Provided / not provided

### 4. ELECTRICAL SECTION

Check and confirm the following points

- a. Control panel installation
- b. Cable termination outgoing
- c. Incoming cable termination
- d. Energy meter
- e. Provision of identification

done / not done

Provided / not provided

Provided / not provided

Installed / not installed

Provided / not provided



CONSULTANT



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Email: info@sanadiindia.com sanadifountains@gmail.com

Web: www.sanadi.me GST No: 32AANCS1570P1ZW

- |                                    |                       |
|------------------------------------|-----------------------|
| f. Volt meter                      | Provide / not provide |
| g. Ameter                          | Provide / not provide |
| h. Availability of 3 phase supply  | Yes / no              |
| i. Fixing of cable tray            | fixed / not fixed     |
| j. Fixing of conductors            | fixed / not fixed     |
| k. Any loose cable                 | Yes / No              |
| l. Motor termination               | done / not done       |
| m. AG gland works                  | done / not done       |
| n. Manufacturer of panel compounds |                       |
| o. Manufacturer of cabinet         |                       |
| p. Manufacturer of cable           |                       |

**5. GENERAL ITEMS**

- |                             |                           |
|-----------------------------|---------------------------|
| a. Liquid in chemical tanks | Empty / full              |
| b. Cleaning of pump room    | Good / bad                |
| c. Sump pump                | Working / not working     |
| d. Exhaust fan              | Working / not working     |
| e. Chemical pumps           | Available / not available |
| f. Schematic Diagram        | Available / not available |
| g. Tool set                 | Available / not available |
| h. Safety items             | Available / not available |
| i. Test kit                 | Available / not available |
| j. First aid kit            | Available / not available |



*[Handwritten Signature]*

CONSULTANT



SANADI FOUNTAINS & AQUA PROJECTS INDIA (P) LTD

25/31, A4, Convent Junction, Manjummel P.O Cochin- 683501, Ph: +91 95390 11149,

Email: info@sanadiindia.com sanadifountains@gmail.com

Web: www.sanadi.me GST No: 32AANC51570P1Z.W

- k. O& M manuel Available / not available
- l. SBR Available / not available
- m. SAF media installed loaded / not loaded
- n. Cumbrance SBR installed / not installed
- o. Sand filter loaded / not loaded
- p. Carbon filter loaded / not loaded
- q. Air vent connected / not connected
- r. Gearbox oil Added / not added
- s. V/belt installed / not installed
- t. Diffuses installed / not installed
- u. Log sheet Available / not available
- v. Laboratory items Available / not available
- w. Chlorine 50 kg
- x. Caustic soda 50 kg
- y. Enzyme 5.0 kg
- z. Alum 50 kg
  
- a. Operator table Available/not available
- b. Cotton waste gloves Available/not available



*[Handwritten Signature]*

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Web: www.sanadi.me GST No: 32AANCS1570P1ZW

Pre commissioning

**SECONDARY INSPECTION**

Carry out the following operation and confirm the following points

1. Energise the electoral panel. Confirm that supply is available in three phases. If power is not covering, checkup the upstream system.
2. Keep all electrical switches on "off" position
3. Take the reading of volt meter
4. Close the section and discharge valves of all pumps.
5. Confirm that chemical tanks are full
6. Check free rotation of all motors
7. Checkup G7 level in gearbox of blowers
8. Install bar screeus
9. Admit sewage into sewage collection tank. Checkup BOA of sewage water
10. Admit sullage into sullage collection tank (Alum and caustic soda are needed to be added in the stage.
11. Put the bathing operation of arreale after station the flower on auto operation



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**SEWAGE TREATMENT PLANT-95 KLD**

Date: 24/06/2024

**Pre Commissioning Report of STP****Ref.No: 8F/2024/118****GENERAL DESCRIPTION**

➤ DEVELOPER	M/S. PRESTIGE ESTATES PROJECTS LTD
➤ PROJECT	PRESTIGE HILL SIDE GATEWAY
➤ VENDOR	M/S. MURALI SESH ENVIRO ENGINEERS PVT LTD
➤ STP TYPE	SBR
➤ ENVIRONMENT CLEARANCE	588/SEIAA/KL/4504/2014
➤ DOCUMENTS VERIFIED TC	YES / NO

**PRIMARY INSPECTION**

Entire plant is divided as following four sections to start pre commission report.

1. CIVIL SYSTEM
2. PIPING SYSTEM
3. RUNNING EQUIPMENTS
4. ELECTRICAL SYSTEM
5. GENERAL ITEMS

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**1. CIVIL SECTION**

Inspect the following points

- a. Cleaning of all tanks done / not done
- b. Water proofing done / not done
- c. Water testing done / not done
- d. Proper installation of puddle flanges ok / not ok
- e. Drilling in any RCC tanks done / not done
- f. Manhole cover fixing Fixed / Not fixed

**2. PIPING SECTION**

- a. Proper tightening of flanges done / not done
- b. Applying proper glue done / not done
- c. Proper supports provided for pipes ok / not ok
- d. Providing arrows ok / not ok
- e. Flushing of all pipes with fresh water done / not done
- f. Pipe manufacturer
- g. Pressure rating of pipes 10 kg
- h. Pressure testing done / not done
- i. Labeling Provided / Not provided



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**3. RUNNING EQUIPMENTS**

Check the following points


- |  |                           |
|--|---------------------------|
| a. All <sup>foundations</sup> fountain bolts are tightened | done / not done           |
| b. Vibration pads  | provide / not provide     |
| c. Pressure gauges   | provide / not provide     |
| d. Body flanges  | Tightened / Not tightened |
| e. Manual Rotation   | Normal / not normal       |
| f. Drain plugs   | provided / not provided   |
| g. Painting  | done / not done / partial |
| h. Sticker   | Provided / not provided   |

**4. ELECTRICAL SECTION**

Check and confirm the following points

- |                                |                           |
|--------------------------------|---------------------------|
| a. Control panel installation  | done / not done           |
| b. Cable termination outgoing  | Provided / not provided   |
| c. Incoming cable termination  | Provided / not provided   |
| d. Energy meter                | Installed / not installed |
| e. Provision of identification | Provided / not provided   |
| f. Volt meter                  | Provide / not provide     |

g. Ameter

  
 Provide / not provide

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- |                                    |                   |
|------------------------------------|-------------------|
| h. Availability of 3 phase supply  | Yes / no          |
| i. Fixing of cable tray            | fixed / not fixed |
| j. Fixing of conductors            | fixed / not fixed |
| k. Any loose cable                 | Yes / No          |
| l. Motor termination               | done / not done   |
| m. AG gland-works                  | done / not done   |
| n. Manufacturer of panel compounds |                   |
| o. Manufacturer of cabinet         |                   |
| p. Manufacturer of cable           |                   |

**5. GENERAL ITEMS**

- |                             |                           |
|-----------------------------|---------------------------|
| a. Liquid in chemical tanks | Empty / full              |
| b. Cleaning of pump room    | Good / bad                |
| c. Sump pump                | Working / not working     |
| d. Exhaust fan              | Working / not working     |
| e. Chemical pumps           | Available / not available |
| f. Schematic Diagram        | Available / not available |
| g. Tool set                 | Available / not available |
| h. Safety items             | Available / not available |
| i. Test kit                 | Available / not available |
| j. First aid kit            | Available / not available |



*[Signature]*  
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- |                        |                           |
|------------------------|---------------------------|
| k. O& M manuel         | Available / not available |
| l. SBR                 | Available / not available |
| m. SAF media installed | loaded / not loaded       |
| n. Cumbrance SBR       | installed / not installed |
| o. Sand filter         | loaded / not loaded       |
| p. Carbon filter       | loaded / not loaded       |
| q. Air vent            | connected / not connected |
| r. Gearbox oil         | Added / not added         |
| s. V/belt              | installed / not installed |
| t. Diffuses            | installed / not installed |
| u. Log sheet           | Available / not available |
| v. Laboratory items    | Available / not available |
| w. Chlorine            | 50 kg                     |
| x. Caustic soda        | 50 kg                     |
| y. Enzyme              | 5.0 kg                    |
| z. Alum                | 50 kg                     |
| a. Operator table      | Available / not available |
| b. Cotton waste gloves | Available / not available |



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11. Put the bathing operation of arreate after station the flower on auto operation



*[Handwritten Signature]*

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## COMPLIANCE OF GREEN CONDITION OF EC

Sl No	Conditions	Compliance	Status
1	There shall be RWH facility with adequate capacity	Partially Complied	100% complied, with 10,47,000 liters capacity ( including pond of 6 lakhs Liters as instructed by SEIAA)
2	Technology and capacity of STP to be indicated with discharge point within brackets (if any) of the treated effluent water not conforming to specification shall not be let out to water bodies	Yet to be complied	100% Complied
3	Effluent water not conforming to specification shall not be let out to water bodies	Yet to be complied	100% Complied
4	Maximum reuse of Gray water for toilet flushing and gardening and construction work shall be in ensured	Yet to be complied	100% Complied. And completely used for gardening an area of 6101.2 Sq.meter in podium & an area of 8287.9 Sq.meter on Natural ground.
5	Dual plumbing for flashing shall be done	reported compliance	Complied
6	Provision for disposal of e-waste solid waste non biodegradables and separate parking facility for the building shall be provided	Yet to be complied	Complied
7	Generation of solar energy to be mandatory for own use and or to be provided to the grid	Yet to be complied	The construction of the entire project is not completed till now. We are only accorded with partial OC now. Before the Final OC, we shall be implementing the solar power system.
8	There shall not be any compromise on safety condition and facilities to be provided by the project proponent, which shall be ensured for occupation, regularisation or consent to operate	reported compliance	Complied
<b>COMPLIANCE TO GENERAL CONDITION TO EC</b>			
Sl No	General condition	complaint status	PEPL Status

1	Rainwater harvesting facility should be installed as per prevailing provisions of KMBR/ KPBR unless otherwise specified	Partially complied	100 % complied
2	Environment monitoring cell EMC as agreed under the affidavit filed by the proponents should be formed and made functional	Reported complaints but minutes of the meeting of EMC not shown	Complied & Minutes of the Meeting of Environment Monitoring Cell (EMC) attached
3	Suitable avenues trees should be planted along either side of the Tared road and open parking areas if any including approach road and internal roads	Initiated compliance claims 80% completion of green Belt development which is wrong	100% Complied. Total gardening of an area of 6101.2 Sq.meter in podium & an area of 8287.9 Sq.meter on Natural ground has planted
4	The project shall incorporate devices for solar energy generation and utilisation to the maximum possible extend with the possibility of contributing the same to the national grid in future	Not complied	The construction of the entire project is not completed till now. We are only accorded with partial OC now. Before the Final OC, we shall be implementing the solar power system.
5	Safety measures should be implemented as per the fire and safety regulations	Reported Compliance	100% Complied
6	STP should be installed and made functional as per KSPCB guidelines including that for solid waste management	Partially Complied. STP reportedly for the Tower 1,2,3,4 and 5 and the Clubhouse is installed but the Ultra filtration is not Commission	100% Complied & Ultra Filtration commissioned

7	The conditions specified in Companies Act 2013 should be observed for corporate social responsibility	yet to be complied PP amount for rupees 20 lacs which is too inadequate and inappropriate	In addition to the said Rs. 20 Lakhs , we have spent another Rs.24 Lakhs for the desilting of drainage & maintenance of roads to Link Valley Residents Association.
8	The proponent should plant trees at least five times of the loss that has been occurred while clearing the land for the project	not complete reported 80% completion of Green Belt is wrong	100% Complied. Total gardening of an area of 6101.2 Sq.meter in podium & an area of 8287.9 Sq.meter on Natural ground has planted
9	Consent from KSPCB under water and Air Act should be obtained before initiating activity	complied	consent to operate is obtained from KSPCB
10	All other statutory clearances should be obtained as applicable by Project proponents from the respective competitive authorities including that for blasting and storage of explosives	Reported Compliance	Complied
<b>COMPLIANCE OF SPECIFIC CONDITIONS OF EC- CONSTRUCTION PHASE</b>			
<b>NO</b>	<b>Specifications conditions</b>	<b>compliance status</b>	
1	Constant for establishment' Shall be obtained from Kerala state pollution control board under air and water act and a copy shall be submitted to the ministry before start of any construction work at the site	complied	
2	All required sanitary and hygienic measures should be in place before starting construction activities which are to be maintained throughout the construction phase.	Reported compliance	
3	First aid room shall be provided at the project site both during construction and operation phases of the project.	complied	
4	Adequate drinking water and sanitary facilities should be provided for construction workers at the site provisions should be made for mobile toilets. The safe disposal of ways to water and solid waste generated during the construction phase should be ensured.	complied	

5	All the top soil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.	Reported compliance	
6	Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	Reported compliance	
7	Soil and ground water samples shall be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.	Reported compliance	
8	Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate water courses and dumb sites for such a materials must be secured so that they will not leach into the ground water.	Reported compliance	Public water from external premises is also flowing through the same drain
9	Any hazardous waste generated during construction phase, should be disposed off to authorised / approved waste collectors as per applicable rules and norms with necessary approval of the Kerala state pollution control board.	Reported compliance	
10	The diesel generator sets used during construction phase should be of low sulphur diesel type and should conform to environment (protection ) rules prescribed for air and noise emission standards.	Reported compliance	
11	The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from chief controller of explosives shall be taken.	Reported compliance	
12	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to the applicable air and noise emission standards and should be operated only during non- peak hours.	Reported compliance	

13	Ambient noise levels should confirm to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/KSPCB.	Reported compliance	
14	Fly ash should be used as building material in construction as per the provision of fly ash notification of September, 1999 and amended as on 27th August 2003. (Applicable to power stations).	not complied	We have used 100% RMC which is manufactured using fly ash (30% content) per cubic meter. We used PPC Cement for Plasteing works in our project.
15	Ready mixed concrete must be used in building construction.	Reported compliance	
16	Storm water control and its re-use measures as per CGWB and BIS standards shall be followed for various applications.	not complied	100% complied, we have done recharging pits and pond for CGWB & BIS standard
17	Water demand during construction should be reduced by use of Pre-mixed concrete, curing agents and other best practices referred.	Reported compliance	
18	Permission to draw ground water shall be obtained from the component authority prior to construction / operation of the project.	Known to the proponent	
19	Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.	Not seems to have compiled	
20	Fixtures for showers, toilet flushing and drinking should be of low flow Either by use of aerators or pressure reducing devices or sensor based control.	Reported compliance	
21	Use of Glass may be reduced by 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating on Windows.	Reported compliance	
22	roof should meet perspective requirement as per energy conservation Building Code by using appropriate thermal insulation material to fulfill the requirement.	Not seems to have con	we have done Thermal insulating water proofing on the terrace & also a coating of Screed concrete for attaining Thermal insulation



1	<p>The installation of the STP should be certified by an independent expert and a report in this regard should be submitted to the Ministry/SELAA before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water shall be done through a decentralized treatment. Reuse of water shall be practiced for flushing process and garden purposes. Discharge of unused treated effluent shall conform to the norms and standards of the Kerala State Pollution Control Board. Necessary measures should be taken to mitigate the odour problem from STP.</p>	Partially complied	STP is 100% complied. Third Party inspection report submitted along with the half yearly compliance report.
2	<p>The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the recovering recyclable material. approved sites for land filling after</p>	Partially complied	100% complied
3	<p>Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of purposed DG sets. Low sulphur diesel shall be used as fuel in DG sets. The location of the DG sets may be decided in consultation with Kerala State Pollution Control Board.</p>	Partially complied	100% complied
4	<p>Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time, the noise levels measured at the boundary of the building shall be restricted to the permissible level to comply with the prevalent regulations.</p>	known to the proponent	

5	The green belt of adequate width and density shall be raised preferably with local species along the periphery of the project site so as to provide protection against particulate matter and noise.	Partially complied	100% complied
6	Weep holes shall be provided in the compound walls to ensure natural drainage of rain water during the monsoon period.	Not complied	100% complied
7	Rain Water Harvesting structures should be installed as per the prevailing provisions of KMBR/KPBR, unless otherwise specified elsewhere. Rain water harvesting measures for roof run off and surface run-off, as per approved building plan should be implemented. Before recharging the surface run off, Pre-treatment must be done to remove suspended matter, oil and grease. The bore- well for rainwater recharging should be kept at least 5 m above the highest ground water table.	Partially complied	100% complied
8	The ground water level and its quality should be monitored regularly in consultation with State Groundwater Department/Central Ground Water Authority.	Complied	100% complied
9	Traffic congestion near the entry and exit points from the roads adjoining the project site must be avoided. parking should be fully internalized and no public space should be utilized.	Complied	100% complied
10	A report on the energy conservation measures, conforming to energy conservation norms issued by Bureau of Energy Efficiency, should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three month time.	Not seems to have Complied.	

11	Energy conservation measures like installation LED / CFLs/ TFLs for the lighting the areas outside the building should be an integral part of the project design and should be in place before project commissioning. used LED/CFLs/and TFLs should be properly collected and disposed off /sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Solar panels may be used to the extent possible.	Partially complied	100% complied
12	Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.	known to the proponent	
13	The building should have adequate distance between them to allow movement of fresh air and passage of natural light and ventilation.	Complied	

FILE NO : KSPCB/ER1/ICO/10009456/2022

Date of issue : 29-10-2022



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO**

**OPERATE/AUTHORISATION/REGISTRATION**

**ISSUED UNDER**

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

**As per Application No. : 10009456**

**Dated : 10-08-2022**

**To**

**PRESTIGE HILLSIDE GATEWAY  
INFO PARK ROAD KUSUMAGIRI PO KAKKANAD KOCHI,**

**Consent No. : KSPCB/ER1/ICO/10009456/2022**

**Valid Upto : 30-09-2027**

**1. GENERAL**

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

1	<b>VALIDITY</b>	30-09-2027
2	Name and Address of the establishment	PRESTIGE HILLSIDE GATEWAY INFO PARK ROAD KUSUMAGIRI PO KAKKANAD KOCHI, E-Mail : dipuvijayan@prestigeconstructions.com Contact Number : 9946102525
3	Occupier Details	DIPU VIJAYAN PRESTIGE ESTATES PROJECTS LTD 801 8TH FLOOR PRESTIGE TMS SQUARE NH 66 BYPASS PADIVATTOM EDAPALLY KOCHI 682024 E-Mail : dipuvijayan@prestigeconstructions.com Contact Number :
4	Local Body	THRIKKAKKARA MUNICIPALITY
5	Survey Number	671/1, 674/1,675/4
6	Village	Kakkanad
7	Taluk	Kanayannur
8	District	ERNAKULAM
9	Capital Investment(Rs in Lakhs)	23627.0
10	Scale	Large
11	Category	RED
12	Annual fee(Rs)	479000.0
	Total Fee remitted(Rs)	2395000.0
13	Activity	Highrise residential buildings with 602apartments in 6 towers and 27 villas. Built-up area - 146391.73 sqm
14	Machinery details	NIL

**GENERAL CONDITIONS**

1. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
2. This consent is granted subjected to the power of the Board to review and make variations in all or any of the conditions as per section 21 (6) of the Air Act 1981 and Section 25 of Water Act 1974.
3. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
4. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water and sound pollution

**2. CONDITIONS AS PER**

**The Water(Prevention and Control of Pollution)Act, 1974**

2.1 Sewage Treatment Plants (with capacity 280 KLD and 95 KLD) consisting of treatment units having adequate capacity shall be maintained properly and shall be operational at all times during the functioning of the unit.

2.2 Water Consumption : 469 KLD

2.3 Effluent Generation : 375 KLD

The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.No	Characteristics	Unit	Tolerance limit for Irrigation/soak pit discharge	Tolerance limit for flushing/gardening
1	pH	-	6.5-9.0	6.5-8.5
2	BOD	mg/l	10	3
3	TSS	mg/l	10	10
4	Oil & Grease	mg/l	-	1
5.	COD	mg/l	50	-
6	N-total	mg/l	10	-
7.	NH4-N	mg/l	5	-
8.	Fecal Coliform	MPN/100ml	<230	-

2.4 Mode of disposal of treated effluent : Reuse to the maximum extent and balance to soak pit

**3. CONDITIONS AS PER**

**The Air(Prevention and Control of Pollution)Act, 1981**

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No	Source of emission	Emission Rate (Nm <sup>3</sup> /Hr)	Stack height above ground level	Stack height above roof level	Control equipment
1	250 KVA D.G.set	-	-	3 m	Acoustic enclosure

2.	500 KVA D.G.set (3 - nos)	-	4.5 m	Acoustic enclosure
----	---------------------------------	---	-------	-----------------------

**4. CONDITIONS AS PER**

**The Environment (Protection) Act, 1986.**

- 4.1. Waste batteries shall be disposed of as per the Waste Battery Management Rules,2022
- 4.2. E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.

**5. SPECIFIC CONDITIONS**

- 5.1. This integrated consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.
- 5.2. The applicant shall comply with the instructions that the Board may issued from time to time regarding prevention and control of air, water, land and sound pollution.
- 5.3. For renewal of the consent, application shall be submitted to the Board through the online web portal [www.keralapcbonline.com](http://www.keralapcbonline.com), in the second month before the expiry of the consent.
- 5.4. No change or alteration is to be made without the prior permission of the Board. Any change in particulars furnished and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.
- 5.5. Trees and curtain plants shall be planted within and along the boundary of the premises and shall be maintained with due care.
- 5.6. In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consentee/authorisee shall make all possible efforts to mitigate/prevent/remediate the discharge.
- 5.7. There shall be easy access to each and every effluent treatment unit and the final outlet for inspection and drawing of effluent samples.
- 5.8. Pollution control equipments shall be operated with back up power during power failure.
- 5.7. If operations are done with backup power, the generator shall have adequate capacity to run all associated pollution control devices.
- 5.8. Proper Solid waste management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of solid Waste including garbage shall be provided as per SWM Rules 2016 and the facility shall be maintained properly.
- 5.9. All the waste generated in the premises shall be disposed off as per the relevant Rules under Environment(Protection) Act, 1986.
- 5.10. All operations likely to produce dust or noise shall be carried out within sufficiently closed premises.
- 5.11 The ambient air quality measured at 1m outside the boundary of the premises shall not exceed the ambient air quality applicable to the adjoining area.
- 5.12. Waste batteries shall be disposed of as per the Battery Waste Management Rules,2022
- 5.13. E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.
- 5.14. The plastic waste generated shall be disposed of in compliance with the provisions of the Plastic Waste (Management) Rules, 2016.
- 5.15. Hazardous waste generated if any, shall be disposed of in compliance with the provisions of the Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016.
- 5.16 Energy and water conservation measures shall be adopted as far as possible.
- 5.17 Renewable sources of energy such as solar energy shall be utilized for lighting and heating wherever possible.
- 5.18. The location of treated effluent outlet shall be as per the apporved siteplan attached and there shall not be any untreated effluent discharge.
- 5.19 TOD type energy meter shall be installed exclusively for the effluent treatment system and shall be maintained properly.

Digitally signed by Sheela A M  
Date: 2022.10.29 13:50:19 IST

SIGNATURE OF ISSUING AUTHORITY

MEMBER SECRETARY

Sheela A M





F.No. 1A3-22/28/2022-1A.111 [E 181584]

Government of India

Ministry of Environment, Forest and Climate Change

Impact Assessment Division

\*\*\*

Indira Paryavaran Bhawan  
3rd Floor, Vayu Wing, Jor Bagh Road  
Ali Ganj, New Delhi-110003

Dated: 13<sup>th</sup> December, 2022

**OFFICE MEMORANDUM**

**Subject:** Clarification on the amendment to EIA Notification 2006 issued vide S.O. No. 1807(E) dated 12/04/2022 with regard to validity of Environment Clearance - regarding.

The Ministry of Environment, Forest and Climate Change (MoEF&CC) vide notification no. S.O. No. 1807(E) dated 12/04/2022 amended the provisions of EIA Notification, 2006 regarding validity of Environment Clearance as mentioned below:

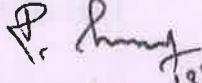
Type of Project	Earlier EC validity (Years) (A)	Further extendable for (Years) (B)	Increased EC validity (Years) (C)	Further extendable for (Years) (D)
River Valley projects	10	3	13	2
Nuclear projects	7	3	15	5
Projects other than River Valley, Nuclear and Mining Projects	7	3	10	1
Mining Projects	30		30 (Subject to adequacy of EIA/EMP to be reviewed every 5 years after 30 Years)	20

2. The Ministry is in receipt of representations from different stakeholders seeking clarification on the validity of Environment Clearance for different developmental projects in pursuance to the aforementioned Notification. The matter has been examined and it is to clarify that the applicability of the Notification is as under:

- i. The validity of the Environmental Clearances, which had not expired as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at para no. 1 column (C) above:

*Provided that the period of validity of Environmental Clearance with respect to the type of Projects and Activities listed at Para 1 above may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned, by a maximum period of years as indicated at Para No. 1 Column (D) above, if an application is made in the laid down proforma to the regulatory authority by the applicant as per the provisions of EIA Notification 2006: Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.*

- ii. The Environment Clearances for which the project proponents have submitted the application for extension of validity as per the provisions of the EIA Notification 2006 as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at Para no. 1 column (C) above.
3. This is issued with the approval of Competent Authority.

  
(Sundar Ramanathan)  
13/12/22  
Scientist 'E'

To

1. Chairman, Central Pollution Control Board (CPCB)
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr.PPS to Secretary (EF&CC)
4. Sr.PPS to AS (TK) / AS (NPG)
5. Sr.PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.

TRUE COPY  
  
ADVOCATE

II Bench

Judicial-40,000 18/5/14 + 12 2006 (111) (S) Govt. of Kerala

INJUNCTION ORDER  
(O. XXXIX, Rule 1)

IN THE COURT OF THE MUNSIF COURT - II ERNAKULAM

I.A. No. .... of 2020 IN SUIT No. 167 of 2020

Plaintiff

1. Link Valley Residents Association, Link Valley, Kusumagiri P.O, Kakkanad, Kakkanad Village, Kanayannu Taluk, Ernakulam, PIN - 682 030, represented by its General Secretary presently Mr. Binod Harisharan, aged 49 yrs, S/o M.R Harisharan Nair

Respondent

Defendant

- 1. Prestige Estate projects Ltd, 8<sup>th</sup> floor, TMS Square, opposite Oberon Mall, Anjuman, Edappally (P.O), Kanayannur Taluk, Ernakulam, PIN - 682 024, represented by it's Sr. Vice president Mr. Thankachen Thomas. v.
- 2. Mr. Varghese P. Htoo, aged 60 yrs (approx), S/o Late Htoo, Palakala Puzayil (H), Kusumagiri (P.O), Kakkanad village, Kanayannur Taluk, Ernakulam PIN - 682030

Hg. 24/02/2020

The above named Respondent/Defendant

Upon motion made into this Court by the Petitioner and upon reading the petition of the said Petitioner in this matter filed on 07.02.2020 and upon hearing the evidence of the affidavit and documents in support thereof, this Court doth order that an interim injunction be awarded to restrain the Respondents/defendants, their executors or any person acting on their behalf from altering, changing or covering the plaint B. schedule property, committing any waste or doing any construction therein or from restricting or regulating flow of water through plaint B. schedule drainage; from permitting any strangers to pass through, or taking or plying vehicles through plaint C. schedule property; from committing any act which may be detrimental to the xxx

Given under my hand and the seal of the Court this 7 day of February 2020



BY ORDER  
*S. S. Sathyan*  
 CENTRAL JUDGE  
 DISTRICT COURT, ERNAKULAM

careful life and enjoyment of the  
 joint A schedule property until further orders

- 2. Mrs.Sreena Pradeep, aged 43 years, W/o.E.R.Pradeep, residing at 15, Link Valley, Kusumagiri P.O., Kakkanad, Kanayannur Taluk, Ernakulam, PIN - 682 030.
- 3. Mr.P.N.Surendran, aged 72 years, S/o.Velayudhan, residing at 10, Link Valley, Kusumagiri P.O., Kakkanad, Kanayannur Taluk, Ernakulam, PIN - 682 030.
- 4. Mr.M.D.J.Brinner, aged 53 years, S/o.M.O.Devassy, residing at 8, Link Valley, Kusumagiri P.O., Kakkanad, Kanayannur Taluk, Ernakulam, PIN - 682 030.

BEFORE THE HON'BLE MUNSIFF'S COURT: ERNAKULAM

I A 2 of 2020

in

O. S. No. 191 of 2020

Link Valley Residents' Association and others : Petitioners/ Plaintiffs

Vs.

Prestige Projects and another : Respondents/Defendants

**INJUNCTION SCHEDULE**

**SCHEDULE A**

District : Ernakulam  
Taluk : Kanayannoor  
Village : Kakkanadu  
Survey No. : 674/1 & 2, 681/2, 682  
Extent : 50.58 Ares

**DESCRIPTION OF SCHEDULE PROPERTY**

All that pieces and parcels of land owned, possessed and maintained by 1<sup>st</sup> plaintiff and the residents of Link Valley residential housing colony having an extent of 50.58 Ares equal to 12.5 Acres in Re-Survey No.674/1 & 2, 681/2, 682 in Block 9, of Kakkanad Village comprises of Roads, play grounds, community house, drainages, common areas, amenities including private properties of 2<sup>nd</sup>, 3<sup>rd</sup> and 4<sup>th</sup> plaintiffs with all trees, buildings situated therein with easement appurtenant thereto.



**BOUNDARIES**

East : Property of Infopark  
West : B Schedule and Property of Defendants  
North : Property of Infopark and public road  
South : Property of Infopark and public road

**SCHEDULE B**

A 2 meter width – 2 meter depth drainage encircling the plaint A schedule property on its western side having an approximate length of 250 meters and separates the property/ project site of defendants with the plaint A schedule property.

**SCHEDULE C**

A private road having an approximate average width of 8 meters and length of 150 meters in north- south direction situated within the A schedule property for the exclusive use of the residents in the Link Valley residential housing colony commences and ends at B Schedule drainage on both northern and southern ends of A schedule property.

Dated this the 5<sup>th</sup> day of February 2020

*2/2*  
*[Signature]*

COUNSEL FOR PETITIONERS/PLAINTIFFS

TRUE COPY  
*[Signature]*  
ADVOCATE

**BEFORE THE HON'BLE MUNSIFF'S COURT: ERNAKULAM**

**I. A. of 2023**

**in**

**O. S. No. 151 of 2020**

Link Valley Residents' Association and others : Petitioners/ Plaintiffs

Vs.

Prestige Projects and another : Respondents/Defendants

**AFFIDAVIT**

I, Mrs. Sreeja, aged 59 years, W/o. Soumyan, General Secretary, Link Valley Residents' Association, Link Valley, Kusumagiri P.O., Kakkanad, Kakkanad Village, Kanayannur Taluk, Ernakulam, PIN – 682 030, do hereby solemnly affirm and swear as follows; do hereby solemnly affirm and state as follows:

1. I am the General Secretary of 1<sup>st</sup> plaintiff Association in the above suit. I know the facts of the case and I am competent to swear this affidavit on behalf of other plaintiffs also as authorized by them.
2. The plaintiffs/ Petitioners are owners and occupants of a residential housing colony namely, "Link Valley", at Kakkanad. Respondents/ defendants are carrying out development and construction of a major residential cum commercial project in the properties adjacent to Plaintiffs neighboring western boundary. The 1<sup>st</sup> defendant is a major real estate developer and construction company. The 2<sup>nd</sup> defendant is the owner of property.
3. Plaint A schedule property is owned and possessed by 1<sup>st</sup> plaintiff and the residents of Link Valley residential housing colony who are the members of 1<sup>st</sup> plaintiff. Plaint B schedule property is a 2 meter width – 2 meter depth drainage encircling the plaint A schedule property on its western side having an approximate length of 250 meters.
4. Considering the contingent situation, as explained in the Plaint and I 1 of 2020, this honorable court was pleased to issue an order of interim injunction dated 07/02/2020 restraining the respondents from committing any act which may

be detrimental to the peaceful life and enjoyment of the plaint A schedule property and from restricting or regulating the flow of water through B schedule drainage. The real condition of the properties on the date of filing of the suit is reflected in the report filed by the Advocate Commissioner in IA 1 of 2020. But the respondents in total disrespect to the order of this honorable court and on the contrary to the directions are acting in violation of the order.

5. The violations, commissions, omissions and intentional acts committed by the respondents had caused serious prejudice, loss and damage to the plaint A schedule property which directly and adversely affected the life of residents in the plaint A schedule property including the Plaintiffs. The respondents is continuously discharging the untreated sewage from the labor camp of the construction site in the project site of the defendants. The alteration, changing and covering of drainage and dumping of construction waste in the drainage has considerably reduced the width of drainage and flow of water in schedule B and it had caused flooding during rains and it caused loss and damage to the plaint A schedule property which directly and adversely affected the life of residents in the plaint A schedule property. Due to the inaction and violations from the part of the respondents, Kerala State Pollution Control Board vide its letter dated 24.09.2021 had intimated its intention to revoke its consent for permit of construction of the project of defendants. The derelictions are in violations of the environmental clearance given by the State Environment Impact Assessment Authority.

6. The continuous disrespect by the respondents warrants for prosecution of the respondents, for disobedience of the order of injunction dated 07.02.2020. Hence, we had filed a Petition for prosecution on 15.11.2021 which is IA 4 of 2021 is pending consideration of this Honourable Court.

7. During the pendency of said IA 4 of 2021, the Petition for prosecution which was filed on 15.11.2021, again the respondents changed the lie and nature of Plaint B schedule drainage and altered, changed and covered Plaint B schedule by filling earth and concrete, thereby causing flooding of Plaint A schedule gated colony. Plaint B schedule property which was a 2 meter width – 2 meter depth drainage encircling the plaint A schedule property, is now reduced to zero to one meter width in many areas. It caused serious loss and damage to residents and their assets. The very functioning of the colony is being disrupted by these flood water. And construction waste of 1<sup>st</sup> Defendant being dumped in the Plaint B schedule drainage which is also causing the flooding. In some area the defendants

had constructed concrete slabs and covered the Plaintiff B schedule drainage. So, it is not possible to clean and clear the drainage:

8. The residents especially aged, sick and children are suffering from various illness caused by the unscientific and unhygienic activities and pollution generated by the construction by the Defendants, which affects the peaceful life.

9. For the reasons stated above it is humbly prayed that this honorable court may be pleased to initiate appropriate proceedings against the Respondents and to detain them in civil prison and also attach their properties and award the compensation to the petitioners and take all other further steps as contemplated under order 39 rule 2A of the code of civil procedure.

10. The accompanying petition seeks the above relief. No prejudice will be caused to the respondents/ defendants if an order is allowed in my favour. Unless the same is allowed the plaintiffs will be put to irreparable injury, loss and hardship.

All the facts stated above are true and correct to the best of my knowledge, information and belief.

Dated this the 8<sup>th</sup> day of August 2023

DEPONENT

Solemnly affirmed and signed before me by the deponent, who is personally known to me on this the 8<sup>th</sup> day of August 2023 in my office at Ernakulam.

ADVOCATE

BEFORE THE HON'BLE MUNSIFF COURT : ERNAKULAM

I.A. No. of 2023

IN

O.S. No. 151 of 2020

**Petitioners/Plaintiffs:**

1. Link Valley Residents' Association, Link Valley, Kusumagiri P.O., Kakkanad, Kakkanad Village, Kanayannur Taluk, Ernakulam, PIN - 682 030 represented by it's General Secretary presently Mrs. Sreeja, aged 59 years, W/o. Soumyan.
2. Mrs.Sreena Pradeep, aged 43 years, W/o.E.R.Pradeep, residing at 15, Link Valley, Kusumagiri P.O., Kakkanad, Kanayannur Taluk, Ernakulam, PIN - 682 030.
3. Mr.P.N.Surendran, aged 72 years, S/o.Velayudhan, residing at 10, Link Valley, Kusumagiri P.O., Kakkanad, Kanayannur Taluk, Ernakulam, PIN - 682 030.
4. Mr.M.D.J.Brinner, aged 53 years, S/o.M.O.Devassy, residing at 8, Link Valley, Kusumagiri P.O., Kakkanad, Kanayannur Taluk, Ernakulam, PIN - 682 030.

**Respondents/Defendants:**

1. Prestige Estate Projects Ltd., 8<sup>th</sup> Floor, TMS Square, Opposite Oberon Mall, Anjumana, Edappally P.O., Kanayannur Taluk, Ernakulam, PIN - 682 024 represented by it's Sr. Vice President Mr.ThankachanThomas V.
2. Mr. Varghese P. Ittoop, aged 50 years (approx), S/o. Late Ittoop, Palalkalapurayil House, Kusumagiri P.O., Kakkanad Village, Kanayannur Taluk, Ernakulam, PIN - 682 030.

PETITION FOR PROSECUTION OF THE RESPONDENTS FILED UNDER ORDER XXXIX RULE 2A READ WITH SECTION 151 OF THE CODE OF CIVIL PROCEDURE.

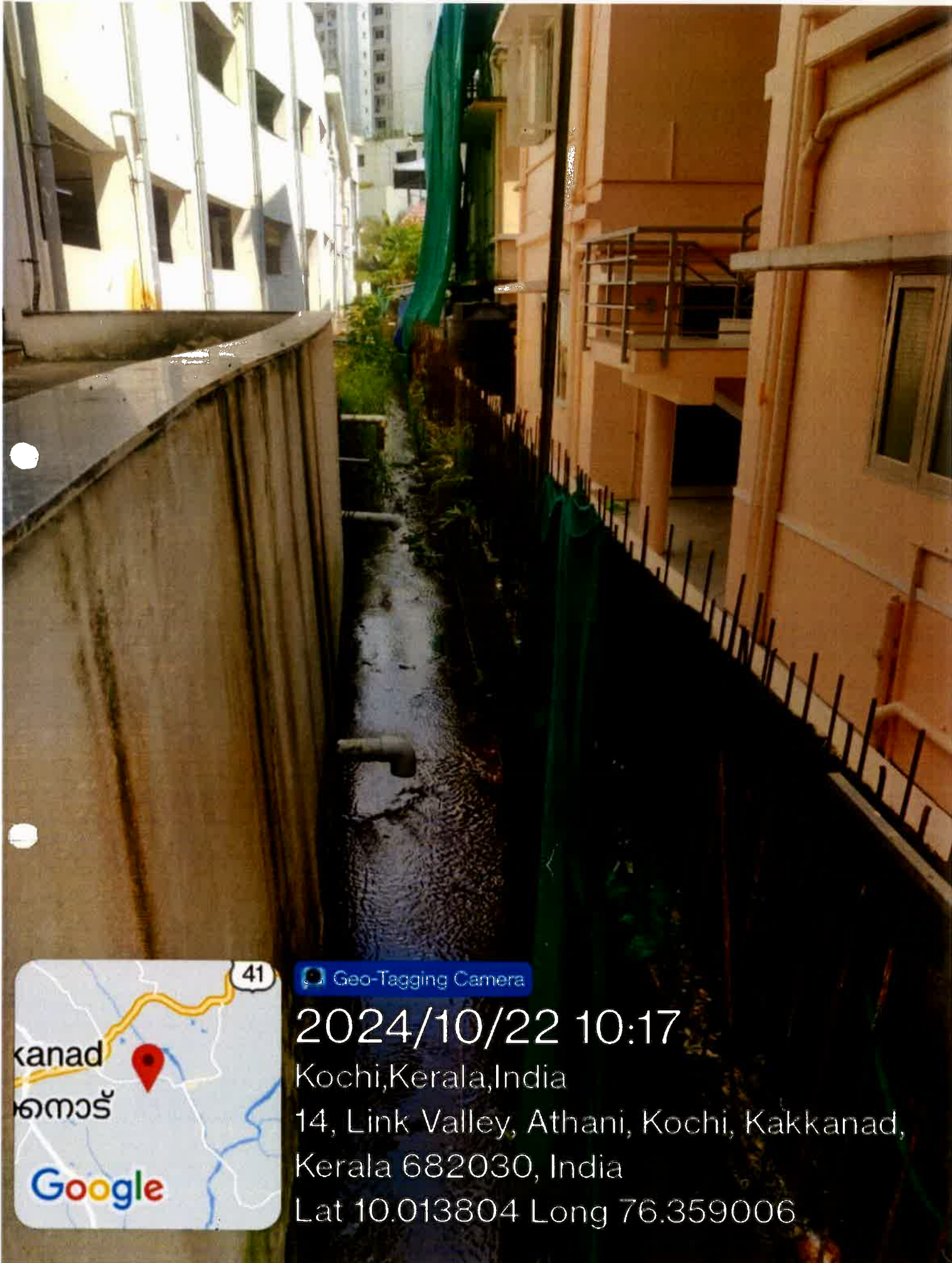
For the reasons stated in the accompanying affidavit it is humbly prayed that this honourable court may be pleased to initiate appropriate proceedings against the respondents for disobedience of the order of injunction dated 07/02/2020 in IA 1 of 2020 and to detain them in civil prison and also attach their properties and award the compensation to the petitioners and take all other further steps as contemplated under order 39 rule 2A of the code of civil procedure; in the interest of justice.

Dated this the 8<sup>th</sup> day of August 2023

**Litto Palathingal**  
Counsel for the Petitioners/Plaintiffs

TRUE COPY

ADVOCATE



Geo-Tagging Camera

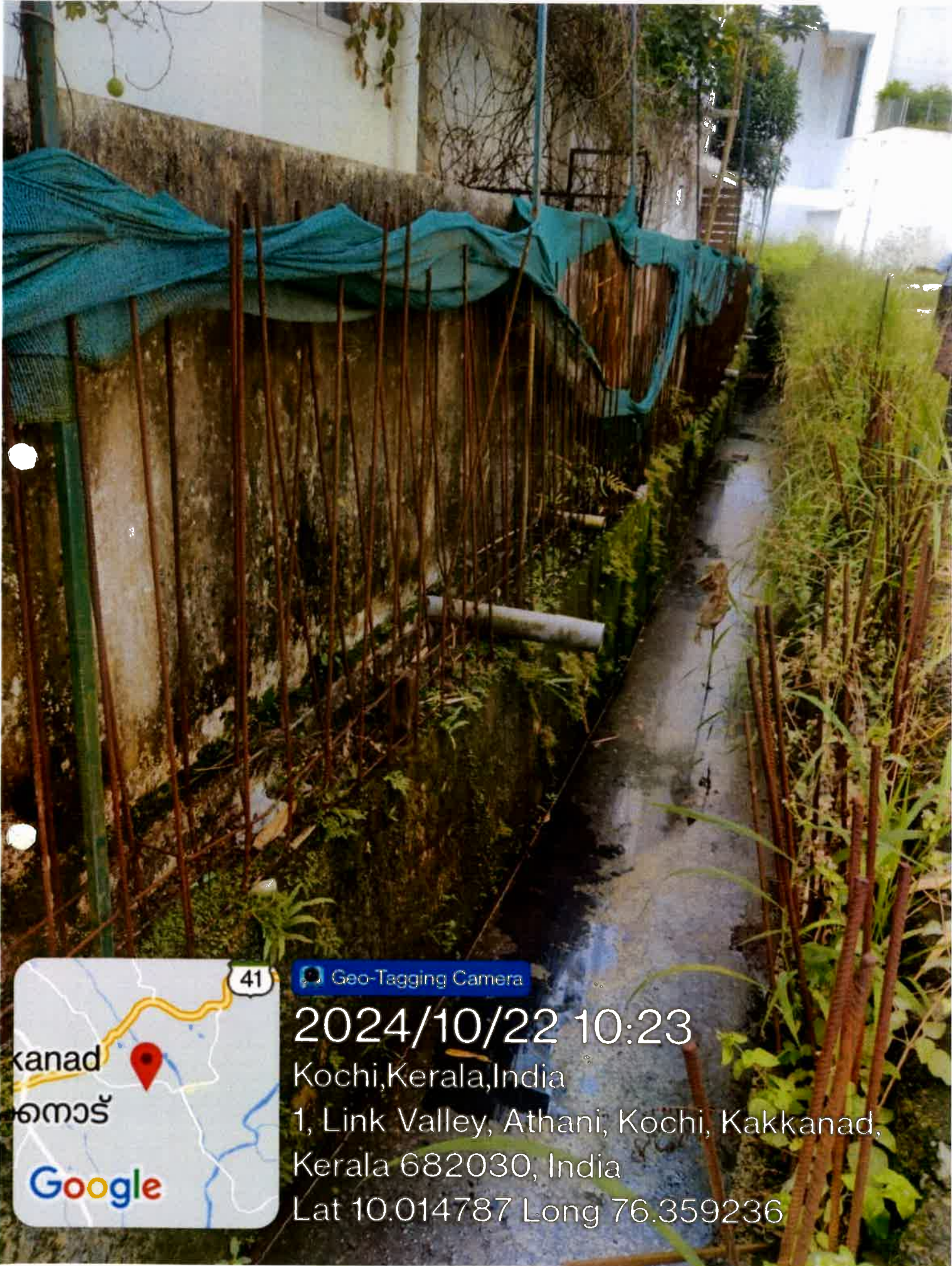
2024/10/22 10:17

Kochi, Kerala, India

14, Link Valley, Athani, Kochi, Kakkannad,

Kerala 682030, India

Lat 10.013804 Long 76.359006



Geo-Tagging Camera

2024/10/22 10:23

Kochi, Kerala, India

1, Link Valley, Athani, Kochi, Kakkannad,

Kerala 682030, India

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Geo-Tagging Camera

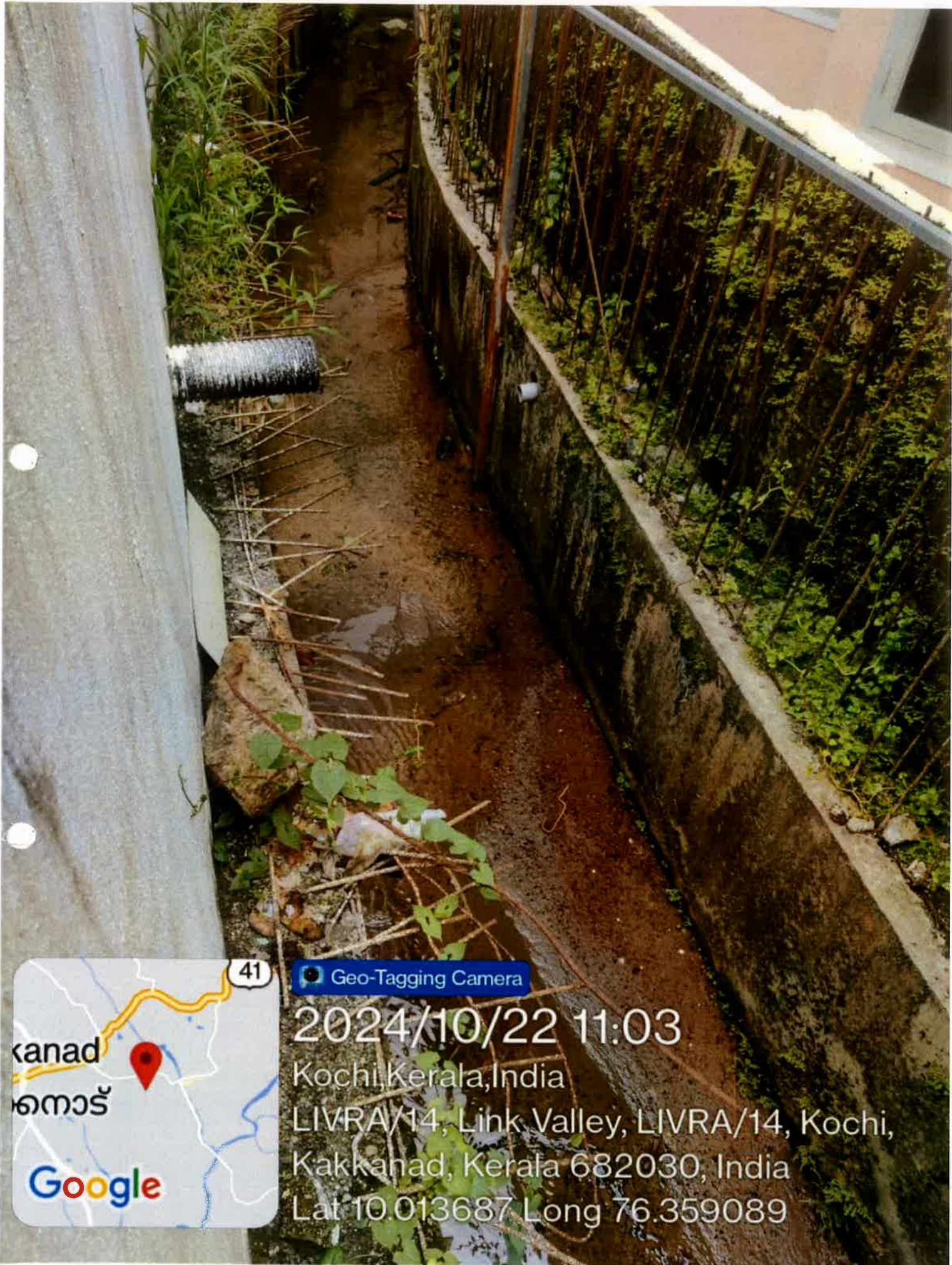
2024/10/22 10:18

Kochi, Kerala, India

14, Link Valley, Athani, Kochi, Kakkanad,

Kerala 682030, India

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Geo-Tagging Camera

2024/10/22 11:03

Kochi, Kerala, India

LIVRA/14, Link Valley, LIVRA/14, Kochi,

Kakkanad, Kerala 682030, India

Lat 10.013687 Long 76.359089



28<sup>th</sup> October 2024

The Chairman  
State Environmental Impact Assessment Authority (SEIAA)  
Thiruvananthapuram

Sub: Request to issue clearance for the Project – Prestige Hillside Gateway, Kakkanad, Kochi

Ref :

1. Letter dated 9<sup>th</sup> September 2024, submitted by Prestige
2. Your Show cause Notice bearing No: 588 (i)/SEIAA/EC3/4504/2014 dated 27.06.2024
3. Environmental Clearance No: 588/SEIAA/EC3/4504/2014 dt 30.01.2017
4. MoM of SEIAA meeting dated 28<sup>th</sup> September 2024 vide Item No 148/04

Dear Sir,

We are here with submitting the revised compliance report of EC conditions and compliance report for additional conditions imposed after the field inspection of SEIAA dated 05.08.2023 for the completed residential towers, which have been granted Partial Occupancy Certificate by the Municipality.


All the points mentioned by SEIAA in the above referred Notice were addressed by Prestige Estates Projects Ltd as per the norms and conditions of SEIAA. Also, the Half yearly compliance report dated 05.08.2024 has uploaded for the project in the portal of SEIAA.

The independent expert who assessed the STP installation was discarded and we have engaged M/s AQUAXIA Water Solutions LLP, headed by Dr. Balachandran, Retired Chief Scientist KSPCB & Empaneled Consultant. The detailed report of STP inspected & prepared by M/s AQUAXIA along with the credentials attached for your kind perusal.

Considering the above, we request to issue a letter of clearance regarding the noncompliance points raised by SEIAA for submitting to Thrikkakara Municipality for renewal of our building permit for the project to complete the ongoing Villa projects in the same property.

And we are ready to submit any further clarification prescribed by SEIAA.

Thanking you  
Yours Sincerely  
For Prestige Estates Projects Ltd

  
Thankachan Thomas V.  
Senior Executive Vice President



Prestige Estates Projects Ltd., #801, 8th Floor, Prestige TMS Square, NH- 66 Bypass, Padivattom, Edappally Kochi - 682024  
Tel: +91 484 4025555, 4030000, Fax: +91 484 4026666, Email: cochin@prestigeconstructions.com

58-

EXHIBIT-R 6(w)/2



28<sup>th</sup> October 2024

The Member Secretary  
State Environmental Impact Assessment Authority, Kerala  
Directorate of Environment and Climate Change  
4<sup>th</sup> Floor, KSRTC Bus Terminal  
Thampanoor, Thiruvananthapuram 01

Sir,

**Subject:** Environmental Clearance (EC) for the Township and Area development project at Sy. Nos 671/1, 674/1, 675/4 of M/s Prestige Hillside Gateway in Kakkanad Village, Kanayanoor Taluk, Ernakulam

**References:**

- (1) Show Cause Notice No. 588 (i)/SEIAA/EC3/4504/2014
- (2) Letter No. . 588 (i)/SEIAA/EC3/4504/2014 dated 27.06.2024
- (3) Minutes of the 142<sup>nd</sup> SEIAA meeting held on 30<sup>th</sup> & 31<sup>st</sup> May 2024

Township and Area development project at Sy. Nos 671/1, 674/1, 675/4 of M/s Prestige Hillside Gateway in Kakkanad Village, Kanayanoor Taluk, Ernakulam obtained the Consent to Operate from Kerala State Pollution Control Board (KSPCB) on 29.10.2022 vide No. KSPCB/ER1/CO/10009456/2022. This consent was issued only after complete installation of the STP as per the Consent to Establish. The field inspection referred was conducted on 05.08.2023 while the report and resultant SCN and Letters are issued almost one year after the field inspection. Almost a year has already elapsed since the field inspection and clearly neither the show cause notice nor the report has considered the various developments that have taken place after the field inspection. The SCN and Letter referred above is seen sent to our old address which was changed more than 5 years before. Accordingly, show cause notice was never received by us and we finally got it only from the Municipality. Immediately thereafter we had sent a reply to SCN. Now a detailed reply on the various compliance issues are filed herewith and reply to Minutes of meeting is given in Table 1.

*Table 1: Replies to 142<sup>nd</sup> Minutes of meeting by SEIAA, Kerala*

S. No.	Query Raised by SEIAA	Reply
1.	The Proponent should rectify all the non-compliances and partial compliance of the stipulated EC conditions within 2 months and submit a compliance report within two weeks of the compliance.	<ul style="list-style-type: none"> <li>The non-compliance mentioned in the half yearly compliance report are mostly regarding the activities in the operation stage. Those conditions will be complied in the operation stage.</li> <li>Compliance report was submitted via PARIVESH Portal on 08.08.2024. The proof of submission is enclosed as <b>Annexure 1</b>.</li> </ul>
2.	Show cause notice may be issued for non-compliance of certain of the EC conditions stipulated while issuing EC.	The show cause notice issued by SEIAA regarding the alleged non-compliance of certain conditions stipulated in the Environmental Clearance (EC) granted to Prestige Hillside Gateway. The non-compliance mentioned in the half yearly compliance report are mostly regarding the activities in the operation stage. Those conditions will be complied in the operation stage.
3.	Call for the reasons for not submitting the certificate from an independent expert regarding the installation of the STP before the project is commissioned for operation as stipulated while issuing the EC.	A third-party consultant, M/s Aquaxia Water Solutions, was appointed as the independent expert to monitor the performance of the STP. Dr. K. Balachandran, a former Chief Environmental Scientist at KSPCB and an empanelled environmental consultant, serves as the senior scientist overseeing the project. The company profile of M/s Aquaxia Water Solutions is attached as <b>Annexure 2</b> .
4.	Call for detailed report regarding the performance of the STP from an independent expert with special reference to the level of recycling/ reusing of the treated effluent outflow from STP and mitigation measures adopted for the odour problem from the STP.	The detailed report regarding the performance of the STP is prepared by M/s Aquaxia Water Solutions, a leading provider of innovative and sustainable water treatment solutions. The same is attached as <b>Annexure 3</b> .
5.	Call for detailed report regarding the compliance of EC conditions pertaining to the treatment of 100% grey water through a decentralized treatment and reuse of water for flushing process and garden purposes.	<ul style="list-style-type: none"> <li>The existing functional STP is having capacity to treat 100% wastewater anticipated from the buildings. It is not feasible to construct a separate STP for treating grey water. The 100% commissioning of the STP was also done immediately after the tenants moved on to</li> </ul>

S. No.	Query Raised by SEIAA	Reply																		
		<p>the apartments and now the STP is functioning as per the norms of KSPCB.</p> <ul style="list-style-type: none"> <li>The treated water from STP is solely used for gardening purpose. The recycled water is not used for flushing, even though there are necessary pipelines for it, as the building is not fully occupied and it can cause staining.</li> </ul>																		
6.	<p>Environmental Management Plan of M/s. Prestige Hillside Gateway should be revised by incorporating detailed plan for the following measures within one month and they should be directed to implement the same on a war footing before the onset of monsoon without fail.</p>	<p>A committee was formed with 5 members of Prestige to ensure compliance to the Environmental Management Plan. The details of the Environmental Management Committee is given below:</p> <table border="1" data-bbox="901 831 1412 1115"> <thead> <tr> <th>S. No.</th> <th>Name</th> <th>Designation</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dipu Vijayan</td> <td>Sr.GM Projects</td> </tr> <tr> <td>2.</td> <td>Pran Kumar R</td> <td>Sr.AGM Projects</td> </tr> <tr> <td>3.</td> <td>Sreenath S R</td> <td>Sr.PM- Projects</td> </tr> <tr> <td>4.</td> <td>Jini Jacob</td> <td>AGM Contracts</td> </tr> <tr> <td>5.</td> <td>Sachin Suresh</td> <td>Asst Manager -QS</td> </tr> </tbody> </table> <p>The project approved by the EC comprises 6 residential apartment towers, 27 villas and a retail space. Out of these, the 6-tower residential apartment complex was completed as early as in December 2022 and occupancy certificate was issued by the municipality. At that time a partial occupancy certificate was issued since the other two parts of the project were not completed. Pursuant to the completion of the apartments complex individual apartments have also been sold to more than 500 allottees along with ownership of the land as mandated by the Real Estate Regulatory Authority. Accordingly, the project in question is now presently owned by more than 500 owners. Prestige is now concerned with the balance part of the project which are the Villas, which is now complete and the retail space which has not even started. The ownership of the residential apartment having already</p>	S. No.	Name	Designation	1.	Dipu Vijayan	Sr.GM Projects	2.	Pran Kumar R	Sr.AGM Projects	3.	Sreenath S R	Sr.PM- Projects	4.	Jini Jacob	AGM Contracts	5.	Sachin Suresh	Asst Manager -QS
S. No.	Name	Designation																		
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2.	Pran Kumar R	Sr.AGM Projects																		
3.	Sreenath S R	Sr.PM- Projects																		
4.	Jini Jacob	AGM Contracts																		
5.	Sachin Suresh	Asst Manager -QS																		

S. No.	Query Raised by SEIAA	Reply
		<p>changed hands, which in nature of the project was an admitted position. The EC was issued as per the recommendations of the committee incorporating the EMP and it is based on this that the construction of residential apartments was commenced and completed. The committee while recommending the issue of EC had accepted the revised plan submitted by us to incorporate the direction to widen the storm drains within our compound with connectivity to the existing storm water drain on the eastern side. The actual construction of the widened drainage channel is also admitted. The Report has now noted that the continuation channels originating from our Project and flowing on the either side of the boundary of Link Valley to Kadambrayar is marred by constructions, siltation and obstructions by solid wastes. The Thrikkakara Municipality and District Collector in their reports to NGT has also noted this and on actual verification has also reported the reasons for the cause of flooding in Link Valley and has also suggested solutions for the same. Copies of the Reports filed before NGT by Thrikkakara Municipality and District Collector are produced as <b>Annexures 4 and 5</b> respectively.</p>
	<p>a. Drainage channel originating from their compound should be cleaned and desilted and depth increased appropriately up to the debouching point at Kadambrayar to address the existing environmental issue urgently.</p>	<p>Cleaning and desilting of the drainage channel of Prestige is done. While we are periodically maintaining the channel within our compound Link Valley has suppressed the injunction obtained by them against us. It is an admitted position that the storm drains within our Project was constructed by us as directed in the EC with width and depth approved by the committee while granting the EC. After the drains were constructed in February 2020 (just before Covid-19) suit was filed as O.S.No.151/2020 before the Munsiff Court, Ernakulam and an injunction was passed against us with respect to the drains viz.,</p>

S. No.	Query Raised by SEIAA	Reply
		<p><i>“an ad-interim prohibitory injunction restraining the defendants, their men or any person acting on their behalf from altering, changing or covering the plaint B schedule property, committing any waste or doing any construction therein or from restricting or regulating flow of water through plaint B schedule drainage”.</i></p> <p>An application to prosecute us for alleged violation of the injunction on the allegation that we are carrying out some work on the drain and regulating the flow of water is also filed and pending with respect to the channel within our compound. In any event nobody has a case that the Storm water drains in our Project overflows or has ever overflowed and carried water into any neighbouring compound. The depth of the storm drains in our property is sufficient to carry all the water without overflowing at any time.</p> <p>Deepening and widening of drainage channels originating outside our compound cannot be undertaken by us since the land is not owned by Prestige. The debouching point at Kadambrayar is more than 2 kms away from the storm water drain originating from Prestige Property. Since the drain from project site to Kadambrayar passes through private property, drainage works upto the debouching point at Kadambrayar cannot be done by us and must be done either by the owners of the land or by the Municipality is not possible.</p>
	<p>b. A detailed drainage plan should be prepared considering the highest water discharge requirement from their portion of the watershed, the carrying capacity of the both the branches of the drainage channel and modifications required for the existing two branches of the drainage channels up to the debouching point at Kadambrayar and implement the same on a war footing so as</p>	<p>Drainage map of the project site is attached as <b>Annexure 6</b>. This drainage plan is sufficient to carry the highest water discharge from our property. The watershed area of the project site is passing through private properties up to Kadambrayar and runs for about 2 kms. The Drainage plan now suggested to incorporate the carrying capacity of channels outside our property and the modifications to be made on</p>

<i>S. No.</i>	<i>Query Raised by SEIAA</i>	<i>Reply</i>
	to ensure that M/s. PHG will not cause environmental issue to the Link Valley compound.	such drainage channels is not something that can be prepared by us and must be done by the Municipality with the support of the respective owners of such land. As long as there is no case that the drainage channels in our property overflows, the water carried by the storm drains within our property is carried properly to the drains on either side of the boundary. The further flow of this water through the drains on either side of the Kadambrayar is not within our control. It is also important to note that the alleged flooding in the Link Valley compound is for other reasons mentioned in the Reports of District Collector and Municipality before the NGT and not because of PHG. Solutions have also been suggested by them. We are therefore not causing any environmental issues as alleged.

Kindly therefore, review the data provided and update the compliance status. We also request you to kindly refrain from taking any action against the project as mentioned in your show cause notice as we have sufficiently complied with the directions in the EC.

**Thanking you  
Yours Sincerely  
For Prestige Estates Projects Ltd**



**Thankachan Thomas V**  
Sr. Executive Vice President  
Prestige Estates Projects Limited, Prestige TMS Square  
8<sup>th</sup> Floor, NH-66 Bypass, Padivattom, Edapally- 682024

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8/8/24, 4:43 PM

## Annexure 1. Acknowledgement of submission of HYCR

Your (Environment Clearance) application has been Submitted with following details

<b>Proposal No</b>	588/SEIAA/EC3/4504/2014
<b>Compliance ID</b>	91272607
<b>Compliance Number(For Tracking)</b>	EC/M/COMPLIANCE/91272607/2024
<b>Reporting Year</b>	2024
<b>Reporting Period</b>	01 Jun(01 Oct - 31 Mar)
<b>Submission Date</b>	08-08-2024
<b>IRO Name</b>	V Geroge Jenner
<b>IRO Email</b>	tr025@ifs.nic.in
<b>State</b>	KERALA
<b>IRO Office Address</b>	Integrated Regional Offices, Bengaluru

Note:- SMS and E-Mail has been sent to V Geroge Jenner, KERALA with Notification to Project Proponent.

## Annexure 2: Company profile of M/s Aquaxia Water Solutions



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### COMPANY PROFILE

Aquaxia Water Solutions is a leading provider of innovative and sustainable water treatment solutions. Our core focus is on providing advanced water and wastewater treatment technologies that cater to a wide range of industrial, commercial, and residential sectors. We specialize in designing, engineering, and maintaining water treatment systems, ensuring clean and safe water for all.

With an experienced team of water experts and engineers, Aquaxia delivers high-performance water treatment plants tailored to meet the specific needs of our clients. Our solutions are cost-effective, environmentally friendly, and comply with local and international water quality standards.

#### 2. Vision & Mission

**Vision:**

To be a global leader in water treatment solutions, making water access and sustainability a reality for all communities and industries.

**Mission:**

To deliver innovative, reliable, and eco-friendly water treatment systems that promote the conservation of water resources and protect the environment. We are committed to improving water quality and ensuring safe and sustainable water management practices.

#### 3. Services Offered

Aquaxia Water Solutions provides comprehensive services for water and wastewater management, including:

- **Sewage Treatment Plants (STP):** Design, installation, and maintenance of STPs for residential and commercial applications, using advanced technologies like Sequencing Batch Reactors (SBR), Membrane Bioreactors (MBR), and Moving Bed Biofilm Reactors (MBBR).
- **Effluent Treatment Plants (ETP):** Custom-built ETPs for industrial clients to treat wastewater, ensuring that effluent meets discharge standards.
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- **Water Filtration Systems:** Implementation of ultra-filtration (UF), reverse osmosis (RO), and multi-media filtration systems for potable water and process water treatment.
- **Rainwater Harvesting Systems:** Design and installation of rainwater harvesting systems to promote water conservation.
- **Water Recycling & Reuse Systems:** Advanced systems to recycle wastewater for non-potable uses like irrigation, flushing, and cooling.
- **Water Softening & Conditioning:** Supply and installation of water softeners to improve water quality for industrial and domestic use.
- **Annual Maintenance Contracts (AMC):** Comprehensive maintenance services to ensure optimal performance of water and wastewater treatment plants.
- **Consultancy with KSPCB**

### Why Choose Aquaxia Water Solutions?

- **Expertise & Experience:** With years of experience in water and wastewater management, Aquaxia delivers innovative solutions that are both effective and sustainable.
- **Customized Solutions:** Every client's needs are unique, and we provide tailor-made solutions that meet their specific requirements.
- **Quality Assurance:** We maintain the highest quality standards to ensure our systems perform reliably and efficiently.
- **After-Sales Support:** Our dedicated team offers exceptional after-sales support, including maintenance, troubleshooting, and system upgrades.

### EXPERT TEAM

1. **Dr. K. Balachandran**  
Former Chief Environmental Scientist, KSPCB  
(Empanelled Environmental Consultant)
2. **Monisha Mohanadas (Managing Partner, AQUAXIA WATER SOLUTIONS & Researcher CUSAT)**  
MSc. MPhil. Environmental Management
3. **Jyothi Lekshmy SA (Researcher, CUSAT)**  
MSc. MPhil. Chemistry



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**SOME OF OUR ESTEEMED CLIENTS**

Sl. No.	SITE	CLIENT
1.	CROWNE PLAZZA Kochi	KGA HOTELS & RESORTS PVT. LTD
2.	DRINKING WATER TREATMENT PLANT AT NETTOOR, CHOONDY, PAZHOOR, KERALA WATERAUTHORITY	KERALA WATERAUTHORITY Elamkulam
3.	SEPTAGE TREATMENTPLANT	COCHIN CORPORATION Elamkulam
4.	SABARIMALA	TRAVANCOREDEWASAM
5.	WORLD TRADE CENTER, INFOPARK, KAKKANAD	BRIGADE GROUP, BANGLORE
6.	KSB MILLS LTD, Thrissur	KSB MILLS LTD, Thrissur
7.	CHANDERKUNJ ARMYTOWER, Vytila	AWHO
8.	DLF RIVERSIDE Ernakulam	DLF RIVERSIDE APARTMENT OWNERS ASSOCIATION, Ernakulam
9.	KENT MAHAL KAKKANAD	KENT MAHAL APARTMENT OWNERS ASSOCIATION, KAKKANAD
10.	PURVA ETERNITY KAKKANAD	PURVA ETERNITY APARTMENT OWNERS ASSOCIATION, KAKKANAD
11.	FEDERAL PARK Vennala	FEDERAL PARK APARTMENT OWNERS ASSOCIATION, Vennala
12.	CONFIDENT PRIDE, Edappally	CONFIDENT PRIDE APARTMENT OWNERS ASSOCIATION, Edappally
13.	SKYLINE FORD Kottayam	SKYLINE FORD APARTMENT OWNERS ASSOCIATION Kottayam



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14.	SKYLINE TOWNSCAPE Thiruvalla	SKYLINE TOWNSCAPE APARTMENT OWNERS ASSOCIATION, Thiruvalla
15.	SFS AQUA GREEN Aluva	SFS AQUA GREEN APARTMENT OWNERS ASSOCIATION, Aluva
16.	SKYLINE OXFORD Kottayam	SKYLINE OXFORD, Kottayam
17.	SKYLINE HIGHPOINT, Kottayam	SKYLINE HIGHPOINT, Kottayam
18.	IIDL Aerie, Panampilly Nagar	IIDL Aerie, Panampilly Nagar
19.	RDS AURA, Ernakulam	RDS AURA, Ernakulam
20.	CHAKOLAS WATERS EDGE, Ernakulam	CHAKOLAS WATERS EDGE, Ernakulam
21.	SKYLINE PALAZZO, Kottayam	SKYLINE PALAZZO, Kottayam
22.	NANMA CASTLE ROCKS, Vypin	NANMA CASTLEROCKS, Vypin
23.	NOEL OCTAVE OWNERS Ernakulam	NOEL OCTAVEOWNERS Ernakulam
24.	CHOICE MARINA Ernakulam	CHOICE MARINA Ernakulam
25.	NOEL MATTETHARA, Kottayam	NOEL MATTETHARA Kottayam
26.	CHOICE SCHOOL, Thiruvalla	CHOICE SCHOOL, Thiruvalla
27.	MIV LOGISTICS, Vallarpadam	MIV LOGISTICS, Vallarpadam
28.	KHCAA, Ernakulam	KHCAA, Ernakulam



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29.	FCI INDIA PVT LTD Vytila	FCI INDIA PVT LTD Vytila
30.	FLIPKART GODOWN Aluva	SEAMAK HI TECHPRODUCTS
31.	NOEL EARTH SONG, Ernakulam	Noel Earth Song,Ernakulam
32.	FLIPKART GODOWN Coimbatore	GREEN AQUA TECHNOLOGIES, UP
33.	NATE PANCHE PANAMILLYNAGAR	NATE BUILDERS, Ernakulam
34.	NATE RIVA, THODUPUZHA	NATE RIVA, THODUPUZHA
35.	VSM HOSPITAL, Mavelikkara	VSM HOSPITAL, Mavelikkara



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**EXHIBIT-R6(w)/14**

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## EFFICIENCY EVALUATION REPORT OF SEWAGE TREATMENT PLANT

### CLIENT:

**M/s. Prestige Estates Projects Limited,  
“Prestige Hillside Gateway”,  
Infopark Road,  
Near Kusumagiri Hospital,  
Kakkanad,  
Kochi.**

### PREPARED BY:

**Dr. K Balachandran**  
(Retired Chief Scientist KSPCB & Empaneled Consultant)  
**Monisha Mohanadas**  
**Jyothi Lekshmy S A**

### SUBMITTED BY:

**AQUAXIA WATER SOLUTIONS LLP**  
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**INSPECTION REPORT OF SEWAGE TREATMENT PLANT (STP) – 280 & 95 KLD AT PRESTIGE HILLSIDE GATEWAY APARTMENT**

**Location** : Prestige Hillside Gateway Apartments, Kakkanad, Kerala

**Inspection Date** : 07/10/2024

**STP Capacities** : 280 KLD & 95 KLD

**Technology** : Sequencing Batch Reactor (SBR)

**Prepared By** :

Dr K Balachandran

**Chief Scientist, KSPCB(Retd.) & Empanelled Consultant**

Monisha Mohanadas

Managing Partner, AQUAXIA WATER SOLUTIONS LLP

MSc, MPhil. Environmental Management

Researcher, CUSAT

Jyothi Lekshmy S A

Researcher, CUSAT

**Contact Information** : *E-mail* : [aquaxiawatersolutions@gmail.com](mailto:aquaxiawatersolutions@gmail.com)

PH: 8589803030, 8589073030



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<b>Annexure II</b>	Waste Water Quality assessment
<b>Annexure III</b>	General Overview of The Existing Sewage Treatment Facility
<b>Annexure IV</b>	Design Evaluation of 280 KLD STP
<b>Annexure V</b>	Design Evaluation of 95 KLD STP
<b>Annexure VI</b>	Summary and Observations
<b>Annexure VII</b>	Conclusion

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## INTRODUCTION

This report details the inspection findings of the Sewage Treatment Plants (STPs) at Prestige Hillside Gateway Apartments. These STPs, designed with Sequencing Batch Reactor (SBR) technology, have treatment capacities of 280 KLD and 95 KLD, serving to treat the domestic sewage generated by the residential complex. The SBR technology employed at these plants treats domestic wastewater in a batch process, performing multiple stages such as filling, aeration, settling, and decanting in the same reactor tank. The purpose of this inspection is to evaluate the operational efficiency, water quality, and adherence to environmental standards, as well as to ensure the facility's overall maintenance. This evaluation aims to facilitate the operation and maintenance of the STP units, ensuring compliance with environmental standards and operational efficiency.

### **The objective of the Inspection**

The objectives of this inspection were:

- To assess the operational performance of the 280 KLD and 95 KLD STPs.
- To verify the quality of treated water and compliance with pollution control norms.
- To inspect the condition of the equipment and infrastructure.
- To identify areas for improvement and provide recommendations for optimal performance.



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**Annexure I- Flow Rate Computation**

**TOWER-1**

Number of 2BHK - 4  
Number of 3BHK - 110

**TOWER- 2&3**

Number of 1BHK - 74  
Number of 2BHK - 143

**TOWER-4**

Number of 2BHK - 2  
Number of 3BHK - 106

**TOWER-6**

Number of 4BHK - 55

<b>Total Number of 1BHK</b>	:	<b>74</b>
<b>Number of Persons in 1BHK</b>	:	<b>222 (74 x 3)</b>
<b>Total Number of 2BHK</b>	:	<b>149</b>
<b>Number of Persons in 2BHK</b>	:	<b>596 (149 x 4)</b>
<b>Total Number of 3BHK</b>	:	<b>216</b>
<b>Number of Persons in 3BHK</b>	:	<b>1080 (216 x 5)</b>
<b>Total Number of 4BHK</b>	:	<b>55</b>
<b>Number of Persons in 4BHK</b>	:	<b>330 (55 x 6)</b>
<b>Total Number of Villas</b>	:	<b>27</b>
<b>Number of Persons in Villas</b>	:	<b>162 (27 x 6)</b>
<b>Total Number of Persons</b>	:	<b>2390</b>
<b>Total Water Consumption (@180L)</b>	:	<b>430200</b>
<b>Wastewater Generation</b>	:	<b>344160</b>
<b>SAY</b>	:	<b>350 KLD</b>
<b>CAPACITY OF EXISTING STPs</b>	:	<b>280KLD &amp; 95 KLD</b>
<b>Total Capacity</b>	:	<b>375 KLD</b>



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**Annexure II**

**Waste Water Quality assessment**

**INFLUENT SEWAGE QUALITY**

S. No	Characteristics	Unit	Inlet Parameters
1.	pH	-	6.3
2.	TSS	mg/l	68
3.	BOD	mg/l	147
4.	COD	mg/l	320
5.	Oil & Grease	mg/l	15.4

**TREATED SEWAGE QUALITY**

S. No	Characteristics	Unit	Outlet Parameters	Standard Limit KSPCB
1.	pH	-	7.6	6.5 – 8.5
2.	TSS	mg/l	BDL	<10
3.	BOD	mg/l	2.48	≤ 3
4.	COD	mg/l	9.98	≤ 50
5.	Oil & Grease	mg/l	BDL	<1



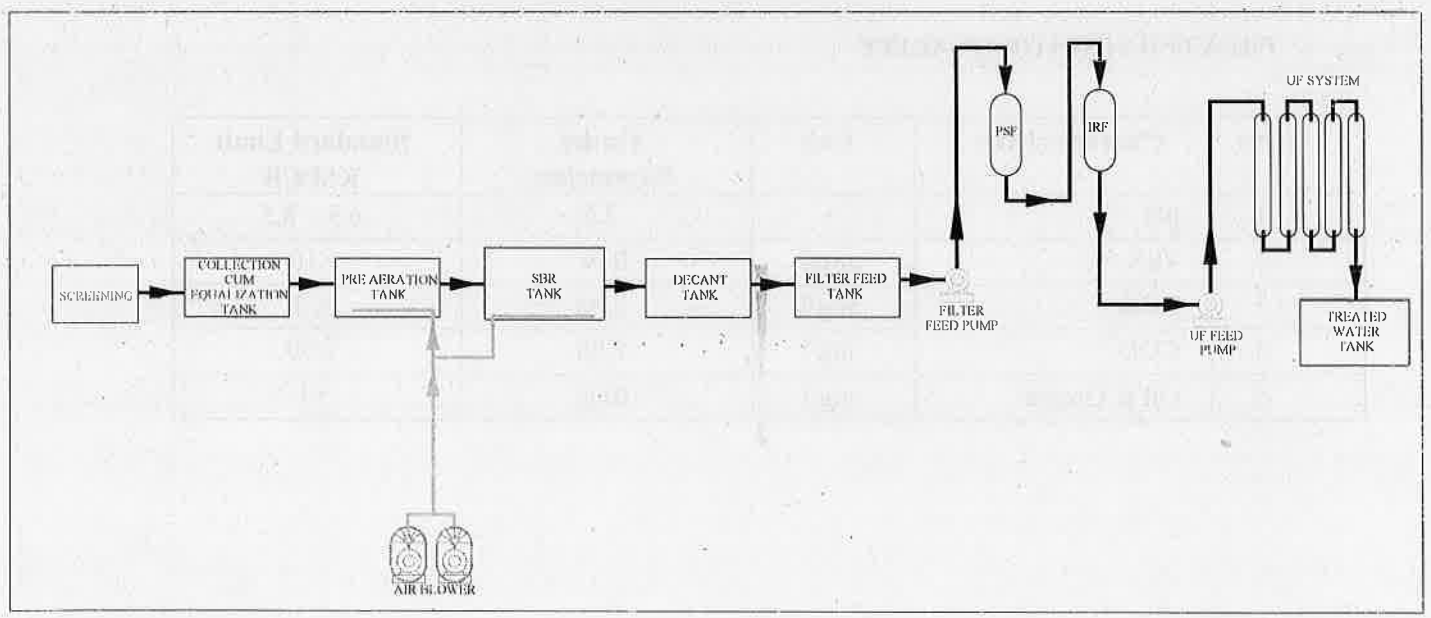
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**Annexure III**

**General Overview of The Existing Sewage Treatment Facility**

- Design Capacity** : 280 KLD & 95 KLD
- Technology Used** : Sequencing Batch Reactor (SBR)
- Influent Type** : Domestic sewage
- End-use of Treated Water** : Irrigation, flushing
- Sludge Management** : Dewatering and disposal through authorized agencies

**Schematic Flow Chart**





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**The system consists of the following stages: -**

The Sewage Treatment Plant (STP) treats combined sewage and sullage (greywater) using advanced Sequential Batch Reactor (SBR) technology. The treated water is reused for non-potable purposes such as flushing and gardening. Both the 280 KLD and 95 KLD Sewage Treatment Plants operate under the same advanced Sequencing Batch Reactor (SBR) technology, ensuring consistent treatment performance across different capacities. Below is a step-by-step description of the treatment process

**1. Bar Screen**

The purpose of the **bar screen chamber** is to provide initial screening by removing large particles from the combined sewage and sullage. As the wastewater enters this chamber, debris such as plastic, rags, and other non-biodegradable materials are filtered out, preventing clogging and potential damage to downstream equipment in the treatment process.

**2. Collection Cum Equalization Tank**

The Collection Cum Equalization Tank serves the purpose of flow equalization and homogenization of the screened wastewater. In this tank, the flow is balanced to prevent sudden hydraulic or organic load shocks to the biological treatment stage. The tank is equipped with air diffusers or mechanical mixers to maintain uniformity in the wastewater and prevent sedimentation, ensuring consistent treatment efficiency.

**3. Pre-Aeration Tank**

The Pre-Aeration Tank is designed for initial aeration to reduce Biochemical Oxygen Demand (BOD) before the water entered to the SBR tank. In this tank, air is diffused into the wastewater to increase dissolved oxygen (DO) levels, creating an aerobic environment that initiates the breakdown of organic matter. This process helps reduce BOD and prevents the development of anaerobic conditions, which can lead to foul odours.



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#### 4. SBR (Sequential Batch Reactor)

The **Sequencing Batch Reactor (SBR)** system serves the purpose of biological treatment to remove organic matter and nutrients, operating in cyclic stages that form the heart of the treatment process. During the **filling stage**, wastewater enters the SBR tank, followed by the **aeration stage**, where diffused air is introduced to promote biological activity. Microorganisms degrade organic pollutants and convert nitrogen compounds in this aerobic environment. After aeration, the process transitions to the **settling stage**, where aeration is halted, allowing solids (sludge) to settle at the bottom. In the **decanting stage**, the clear supernatant (treated water) is decanted off, while the settled sludge remains for removal or recycling. Finally, the excess sludge is sent to a **sludge handling system** for further processing, ensuring efficient management of waste generated during treatment.

#### 5. Decanting Process

The SBR Decant Phase serves the purpose of extracting treated water, ensuring that only water free from sludge is removed from the reactor. During this process, the clear supernatant is carefully decanted, allowing it to move on to the subsequent filtration stages for further polishing, thereby enhancing the quality of the treated water before it is reused or discharged.

#### 6. Filtration through Pressure Sand Filter (PSF)

The **Pressure Sand Filter** is designed for the removal of suspended solids from the decanted water. As the treated water passes through the filter, fine particles and suspended solids are effectively removed, enhancing the clarity of the water. This filtration process not only improves the quality of the effluent but also protects downstream equipment, ensuring efficient operation and compliance with discharge standards.

#### 7. Activated Carbon Filter (ACF)

The Activated Carbon Filter (ACF) serves the purpose of removing organic compounds, colour, and odour from the treated water. After sand filtration, the water is directed through the ACF,



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where dissolved organic compounds are adsorbed, effectively reducing colour, odour, and taste issues. Additionally, the ACF plays a crucial role in removing residual chlorine, ensuring that the treated water meets high-quality standards before reuse or discharge.

### **8. Ultra-Filtration (UF)**

The Ultrafiltration (UF) membrane system serves the purpose of final filtration for the removal of fine particles and pathogens from the treated water. Following the initial filtration processes, the water is polished using the UF system, which effectively removes microorganisms, bacteria, and any remaining suspended solids, ensuring the production of high-quality treated water. This step guarantees that the water meets the necessary standards for safe reuse in various non-potable applications.

### **9. Reuse for Flushing and Gardening**

The final treated water is stored in tanks for the purpose of water conservation through reuse being utilized for non-potable applications such as toilet flushing and garden irrigation. This practice significantly reduces the consumption of freshwater resources, promoting sustainable water management and contributing to overall water conservation efforts within the community.



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**Annexure IV**  
**Design Evaluation of 280 KLD STP**

**A. EQUALISATION TANK:**

Size : 32.32 sqm x 3500mm SWD  
Volume : 113 Cum  
Detention Time : 8 hours  
Diffusers : Coarse Bubble Diffuser is provided for aeration and mixing.  
Remarks : Sufficient to control the peak hour flow, and homogenise the influent water.

**B. RAW EFFLUENT PUMP SETS:**

Quantity : 2 nos (1W + 1S)  
Type : Vertical Submersible, KSB make.  
Capacity : 23 cum/hr.  
TDH : 10 M  
Temp. : Ambient  
Solids : 40 maximum  
Remarks : Sufficient to transfer equalized water to SBR tank, Designed for 12 hrs operation.

**C. SBR TANK (2 No's.):**

Size  
SBR1 : 30.45 sqm x 4500mm SWD  
SBR2 : 35 sqm x 4000mm SWD  
BOD in : 350mg/L  
BOD out desired : 10mg/L  
Tank volume : 277 cum (137+140)  
Diffusers : Fine pore Membrane  
L.R : 0.12 kg BOD/ kg MLSS  
MLSS : 3500 mg/ltr.

Remarks: Tank capacity is sufficient to remove the inlet BOD up to 350mg/L



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**D. SLUDGE PUMP**

Quantity : 2 No's., (1W + 1S) Johnson make  
 Type : Horizontal, Centrifugal type  
 Capacity : 8 cum/hr.  
 Motor : ABB make 1.5 HP @ 2800 RPM, foot-mounted.

**E. AIR BLOWERS:**

Type : TMVT make Twin Lobe Compressors  
 Capacity : 200 m<sup>3</sup>/hr at 0.5 kg/cm<sup>2</sup> pressure x 2 nos. (1W + 1S) and  
 300 m<sup>3</sup>/hr at 0.5 kg/cm<sup>2</sup> pressure x 2 nos. (1W + 1S)

**REMARKS: The Standard Air Requirement (SAR) is arrived at on the basis of 2kg oxygen per kg of BODs.**

**F. SLUDGE DISPOSAL:**

Size : 2500 x 2700 x 4500mm SWD  
 Volume : 30.3 KL  
 Feed pump : 01 No., 2 KI.H  
 Diffusers : PVC coarse bubble diffusers are provided for mixing.  
 Feed pump : 1 No. Alpha helical make  
 Type : Screw type  
 Motor : ABB make 2 HP @ 1440 RPM, foot mounted  
 Desludger : 1 No.  
 Make : Apollo  
 Model : 24 MTD

**REMARKS: The excess sludge is sent to a sludge holding tank for thickening the sludge. The thickened sludge is dewatered in a centrifugal de-sludger.**

**G. DECANT TANK:**



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Size : 37.29 sqm x 3000mm SWD,  
Volume : 111 Cum

**REMARKS: Sufficient to hold the clear water from the SBR tank before filtration.**

**H. FILTER FEED PUMPS:**

Quantity : 2 no's, Johnson make  
Type : Horizontal, Centrifugal type  
Capacity : 16 cum/hr.  
Motor : ABB make 5 HP @ 2800 RPM, foot mounted.

**REMARKS: Sufficient for the existing Filters**

**I. PRESSURE SAND FILTER / ACTIVATED CARBON FILTER – 1 NO. EACH**

Diameter : 1500 mm dia,  
L/R : 15 cum/hr

**REMARKS: Sufficient for the removal of Colour, odour, dissolved organic matter**

**J. CHLORINATOR:**

Capacity : 100 lit  
Holding period : 1 day  
Pump rate : 6 LPH  
Dosage : 2-3 mg/lit

**REMARKS: Sufficient for the proper disinfection of the treated water.**

**K. FINAL SUMP:**

The treated water is stored in this tank.

Size : 10 Sqm x 4500mm SWD,  
Volume : 45 KL



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**L. ULTRA FILTRATION**

Flow Rate : 15CUM  
No. of Membrane Modules : 5  
Hours of Operation : 18

**REMARKS: Sufficient for 280 KLD STP**

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**Annexure V**  
**Design Evaluation of 95 KLD STP**

**A. EQUALISATION TANK:**

Size : 4950 x 2200 x 3500mm SWD  
Volume : 38 Cum  
Detention Time : 8 hours  
Diffusers : Coarse Bubble Diffuser is provided for aeration and mixing.  
Remarks : **Sufficient to control the peak hour flow, and homogenise the influent water.**

**B. RAW EFFLUENT PUMP SETS**

Quantity : 2 nos (1W + 1S)  
Type : Vertical Submersible, KSB make.  
Capacity : 16 cum/hr.  
TDH : 10 M  
Temp. : Ambient  
Solids : 40 maximum  
Remarks : **Sufficient to transfer equalized water to SBR tank.**

**C. SBR TANK (1 No.):**

Size : 6150 x 3300 x 4500mm SWD  
BOD in : 350mg/L  
BOD out desired : 10mg/L  
Tank volume : 91.3 cum  
Diffusers : Fine pore Membrane  
L:R : 0.12 kg BOD/ kg MLSS  
MLSS : 3500 mg/ltr.



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**Remarks: Tank capacity is sufficient to remove the inlet BOD up to 350mg/L.**

**D. SLUDGE PUMP**

Sludge pumps are specialised pumps that convey thick, semi-solid waste material (sludge) through sewage treatment plants, allowing it to travel between treatment stages or be disposed of.

- Quantity : 2 No's., (1W + 1S) Johnson make
- Type : Horizontal, Centrifugal type
- Capacity : 5 cum/hr.
- Motor : ABB make 1.5 HP @ 2800 RPM, foot mounted

**E. AIR BLOWERS:**

- Type : TMVT make Twin Lobe Compressors
- Capacity : 250 m<sup>3</sup>/hr at 0.5 kg/cm<sup>2</sup> pressure x 2 nos. (1W + 1S).

**REMARKS: The Standard Air Requirement (SAR) is arrived at on the basis of 2kg oxygen per kg of BOD<sub>5</sub>.**

**F. SLUDGE DISPOSAL:**

The excess sludge is sent to a sludge holding tank for thickening the sludge. The thickened sludge is dewatered in a Filter press.

- Size : 1200 x 2600 x 4500mm SWD
- Volume : 14 KL
- Feed pump : 01 No., 1 KLH
- Diffusers : PVC coarse bubble diffusers are provided for mixing.
- Feed pump : 1 No. Alpha Helical make
- Type : Screw type
- Motor : ABB make 1.5 HP @ 1440 RPM, foot mounted
- Filter Press : 1 No.

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Make : Royal Precision  
Size : 470 x 470 x 6 plates

**REMARKS: The excess sludge is sent to a sludge holding tank for thickening the sludge. The thickened sludge is dewatered in a centrifugal de-sludger.**

**G. DECANT TANK:**

Size : 2300 x 4950 x 3000mm SWD,  
Volume : 34 Cum

**REMARKS: Sufficient to hold the clear water from the SBR tank before filtration.**

**H. FILTER FEED PUMPS:**

Quantity : 2 no's, Johnson make  
Type : Horizontal, Centrifugal type  
Capacity : 5.5 cum/hr.  
Motor : ABB make 5 HP @ 2800 RPM, foot mounted.

**REMARKS: Sufficient for the existing Filters**

**I. PRESSURE SAND FILTER / ACTIVATED CARBON FILTER – 1 NO. EACH**

Diameter : 750 mm dia,  
L/R : 12.5 cum/sqm/hr

**REMARKS: Sufficient for the removal of Colour, odour, dissolved organic matter**

**J. CHLORINATOR:**

The chlorine is dosed for disinfection

Capacity : 100 lit  
Holding period : 1 day  
Pump rate : 4 LPH



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Dosage : 2-3 mg/lit

**REMARKS: Sufficient for the proper disinfection of the treated water.**

**K. FINAL SUMP:**

Size : 2550 x 2600 x 4500mm SWD,

Volume : 29.83KL

**L. ULTRA FILTRATION:**

Currently, there is no Ultra Filtration (UF) system installed in the STP. To meet the required treatment standards before discharging, it is necessary to add an Ultra Filtration system to ensure that the treated wastewater is properly filtered. This will help improve water quality and comply with regulatory requirements for safe discharge or reuse.

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### Annexure VI Summary of Observations

#### *Operational Status:*

- **Inlet Flow:** the 280 KLD STP is consistently receiving only 70-80 KLD of wastewater, which is significantly below its designed capacity. In the case of the 95 KLD STP, wastewater is rarely received due to the fact that only a few residents are currently occupying the associated buildings.
- **Treatment Process:** The SBR process was observed to be functioning according to cycle settings, with proper aeration, settling, and decanting phases.
- **Treated Water Quality:** A sample of the treated water was collected for analysis, and initial tests indicated compliance with pollution control board (PCB) limits.

#### *Mechanical & Equipment Status:*

- **Pumps & Blowers:** All pumps and blowers were operational at the time of inspection. **Filtration System:** The filtration system appeared to be in good working condition, with no major blockages or issues observed.
- **Control Panels:** All control panels were functional, and no alarms or alerts were reported by the operators.

#### *Treated Water Quality:*

- **Visual Observation:** The treated water was clear, with no noticeable odour. The water is being reused for irrigation and flushing purposes.
- **Key Parameters:** Initial testing showed that parameters such as Biochemical Oxygen Demand (BOD), Chemical Oxygen Demand (COD), Total Suspended Solids (TSS), and pH were within permissible limits.



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### ***Sludge Management:***

- **Sludge Accumulation:** No significant accumulation of sludge was observed at the time of inspection, indicating regular sludge removal and proper management.

### ***Compliance with Environmental Standards:***

- **Water Quality Standards:** The treated water quality appears to be within the limits prescribed by the local Pollution Control Board (PCB) for effluent discharge.
- **Environmental Compliance:** The plant seems to be complying with environmental standards.
- **Safety & Hygiene:** The site is equipped with basic safety measures such as personal protective equipment (PPE) for operators.

### **AREAS OF CONCERN:**

1. **Oil & Grease Trap:** There is no Oil & Grease Separator currently installed in the system. It is necessary to incorporate an Oil & Grease Separator in the sullage inlet, immediately after the screening process. This will help remove oil and grease, preventing potential damage or operational inefficiency in the downstream treatment process.
2. **Ultra-Filtration System:** In the current scenario, the existing UF system is adequate to handle the wastewater generated by the 280 KLD STP. However, when the apartment complex reaches full occupancy, an additional UF system will be required to effectively treat the wastewater generated by the 95 KLD STP. This proactive measure will ensure that both STPs function efficiently and continue to meet the required water quality standards.
3. **Preventive Maintenance:** Although equipment is functional, the preventive maintenance schedule needs to be strictly followed to avoid potential breakdowns in the future.
4. **Operator Training:** A few areas of the operational procedure can be improved through additional training for operators, especially regarding emergency response and troubleshooting.



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5. **Treated Water Monitoring:** Continuous monitoring of treated water quality is recommended to ensure long-term compliance.

**RECOMMENDATIONS:**

1. **Oil & Grease Trap:** It is recommended to incorporate an Oil & Grease Separator in the sullage inlet, immediately after the screening process.
2. **Ultra-Filtration:** Should incorporate an additional UF system for the 95 KLD STP.
3. **Routine Maintenance:** Regular preventive maintenance for mechanical equipment such as pumps, blowers, and control panels should be ensured to prevent unplanned downtimes.
4. **Operator Training:** Provide refresher training to operators on SBR operation and maintenance, safety protocols, and emergency response procedures.
5. **Water Quality Monitoring:** Continue monthly testing of treated water quality, with detailed records for compliance and internal review.



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### Annexure VII

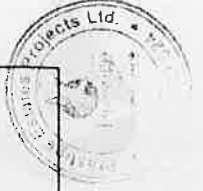
### CONCLUSION

The sewage treatment plants (STPs) at Prestige Hillside Gateway Apartments, with capacities of 280 KLD and 95 KLD, have shown consistent and reliable performance in treating domestic wastewater. The quality of the treated water consistently meets regulatory discharge standards, confirming that the biological and mechanical processes within the STPs are functioning efficiently. This compliance demonstrates the effectiveness of the Sequencing Batch Reactor (SBR) technology in removing pollutants such as Biochemical Oxygen Demand (BOD), Chemical Oxygen Demand (COD), suspended solids, and nutrients.

Moreover, the physical infrastructure of both plants remains in good condition. Critical components, including raw effluent pumps, aeration systems, sludge handling units, and filtration systems, are well-maintained and operating smoothly without significant disruptions. However, as occupancy increases, it is essential to consider the recommendations made in this report, such as the need for additional Ultra-Filtration (UF) systems and an Oil & Grease Separator, to ensure the continued efficient operation of the plants at full capacity.

## COMPLIANCE OF GREEN CONDITION OF EC

Sl No	Conditions	Compliance	Current Status
1	There shall be RWH facility with adequate capacity	Partially Complied	100% complied. The condition was to install as per prevailing provisions of KMBR. KMBR requirement for our Project is 4,13,261 litres. Additionally EC condition required developing a pond. We now have 10,47,000 liters capacity (including pond of 6 lakhs Liters as instructed by SEIAA). This more than two weeks requirement.
2	Technology and capacity of STP to be indicated with discharge point within brackets (if any) of the treated effluent water not conforming to specification shall not be let out to water bodies	Yet to be complied	The STP system is designed as Sequencing Batch Reactor (SBR) with Ultra filtration. The BOD of the final output water is only 2.48 mg/l. We are reusing this water for landscape purpose currently. Test report attached
3	Effluent water not conforming to specification shall not be let out to water bodies	Yet to be complied	100% complied. We are not letting out to water bodies and we are reusing the water for landscape purpose on podium.
4	Maximum reuse of Gray water for toilet flushing and gardening and construction work shall be in ensured	Yet to be complied	100% Complied. And completely used for 1498 nos of toilet flushing and using gardening an area of 6101.2 Sq. meter in podium & an area of 8287.9 Sq. meter on Natural ground.
5	Dual plumbing for flushing shall be done	reported compliance	Complied
6	Provision for disposal of e-waste solid waste non biodegradables and separate parking facility for the building shall be provided	Yet to be complied	Complied. We have provided separate parking facility for the disposal of e-waste. Once the required E-waste is generated in the project - we will dispose it through Authorised resellers available at Kochi.
7	Generation of solar energy to be mandatory for own use and or to be provided to the grid	Yet to be complied	The construction of the entire project is not completed till now. We are only accorded with partial OC now on completion of Residential Apartment complex. Before the completion of other Projects, we shall be implementing the solar power system.



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8	There shall not be any compromise on safety condition and facilities to be provided by the project proponent, which shall be ensured for occupation, regularisation or consent to operate	reported compliance	Complied



EXHIBIT-R 6(w)/37

COMPLIANCE TO GENERAL CONDITION TO EC		
Sl No	General condition	complaint status
		PEPL Status
1	Rainwater harvesting facility should be installed as per prevailing provisions of KMBR/ KPIBR unless otherwise specified	Partially complied
		100% complied. The condition was to install as per prevailing provisions of KMBR. KMBR requirement for our Project is 4,13,261 litres. Additionally EC condition required developing a pond. We now have 10,47,000 liters capacity (including pond of 6 lakhs Liters as instructed by SE/IAA). This more than two weeks requirement.
2	Environment monitoring cell EMC as agreed under the affidavit filed by the proponents should be formed and made functional	Reported complaints but minutes of the meeting of EMC not shown
		Complied & Minutes of the Meeting of Environment Monitoring Cell (EMC) attached
3	Suitable avenues trees should be planted along either side of the Tared road and open parking areas if any including approach road and internal roads	Initiated compliance claims 80% completion of green Belt development which is wrong
		100% Complied. Total gardening of an area of 6101.2 Sq.meter in podium & an area of 8287.9 Sq.meter on Natural ground has planted
4	The project shall incorporate devices for solar energy generation and utilisation to the maximum possible extend with the possibility of contributing the same to the national grid in future	Not complied
		The construction of the entire project is not completed till now. We are only accorded with partial OC now. Before the Final OC, we shall be implementing the solar power system.
5	Safety measures should be implemented as per the fire and safety regulations	Reported Compliance
		100% Complied
6	STP should be installed and made functional as per KSPCB guidelines including that for solid waste management	Partially Complied. STP reported for the Tower 1,2,3,4 and 5 and the Clubhouse is installed but the Ultra filtration is not Commission
		STP with Ultra Filtration is completed for 6 towers. 95 KLD STP is for 27 Villas which is under construction. It will be fully commissioned with Ultra Filtration within 90 days. Test report attached



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7	The conditions specified in Companies Act 2013 should be observed for corporate social responsibility	yet to be complied PP amount for rupees 20 lacs which is too inadequate and inappropriate	100% Complied. We are in full compliance with CSR responsibility as specified in Companies Act 2013. In fact the ROC has no complaints with respect to the same. CSR is for the Company as a whole. In addition to the said Rs. 20 Lakhs , we have spent another Rs.24 Lakhs for the desilting of drainage & maintenance of roads to Link Valley Residents Association.
8	The proponent should plant trees at least five times of the loss that has been occurred while clearing the land for the project	not complete reported 80% completion of Green Belt is wrong	100% Complied. Total gardening of an area of 6101.2 Sq.meter in podium & an area of 8287.9 Sq.meter on Natural ground has planted
9	Consent from KSPCB underwater and Air Act should be obtained before initiating activity	complied	Complied
10	All other statutory clearances should be obtained as applicable by Project proponents from the respective competitive authorities including that for blasting and storage of explosives	Reported Compliance	Complied. We have obtained all the statutory clearances from the respective authorities.



COMPLIANCE OF SPECIFIC CONDITIONS OF EC- CONSTRUCTION PHASE		
NO	Specifications conditions	compliance status
1	Constant for establishment' Shall be obtained from Kerala state pollution control board under air and water act and a copy shall be submitted to the ministry before start of any construction work at the site	Complied
2	All required sanitary and hygienic measures should be in place before starting construction activities which are to be maintained throughout the construction phase.	We have taken all the precautions for sanitary and hygienic measures.
3	First aid room shall be provided at the project site both during construction and operation phases of the project.	First aid room provided in the construction office.
4	Adequate drinking water and sanitary facilities should be provided for construction workers at the site provisions should be made for mobile toilets. The safe disposal of ways to water and solid waste generated during the construction phase should be ensured.	complied
5	All the top soil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.	We have used the the excavated top soil for landscape development in the same project.
6	Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	100% complied , we have done recharging pits and pond for CGWB & BIS standard
7	Soil and ground water samples shall be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.	Complied
8	Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate water courses and dump sites for such a materials must be secured so that they will not leach into the ground water.	Public water from external premises is also flowing through the same drain



9	Any hazardous waste generated during construction phase, should be disposed off to authorised / approved waste collectors as per applicable rules and norms with necessary approval of the Kerala state pollution control board.	Reported compliance	We have appointed an authorized vendor for the same.
10	The diesel generator sets used during construction phase should be of low sulphur diesel type and should confirm to environment (protection ) rules prescribed for air and noise emission standards. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from chief controller of explosives shall be taken.	Reported compliance	
11	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to the applicable air and noise emission standards and should be operated only during non- peak hours.	Reported compliance	
12	Ambient noise levels should confirm to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/KSPCB.	Reported compliance	
13	Fly ash should be used as building material in construction as per the provision of fly ash notification of September, 1959 and amended as on 27th August 2003. (Applicable to power stations).	Reported compliance	We have used 100% RMC which is manufactured using fly ash (30% content) per cubic meter. We used PPC Cement for Plasteing works in our project.
14	Ready mixed concrete must be used in building construction.	not complied	
15	Storm water control and its re-use measures as per CGWB and BIS standards shall be followed for various applications.	Reported compliance	100% complied , we have done recharging pits and pond for CGWB & BIS standard
16	Water demand during construction should be reduced by use of Pre-mixed concrete, curing agents and other best practices referred.	not complied	
17		Reported compliance	

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18	Permission to draw ground water shall be obtained from the component authority prior to construction / operation of the project.	Known to the proponent	
19	Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.	Not seems to have compiled	we have provided dual plumbing line for separation of Gray and Black water.
20	Fixtures for showers, toilet flushing and drinking should be of low flow Either by use of aerators or pressure reducing devices or sensor based control.	Reported compliance	
21	Use of Glass may be reduced by 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating on Windows.	Reported compliance	
22	roof should meet perspective requirement as per energy conservation Building Code by using appropriate thermal insulation material to fulfill the requirement.	Not seems to have compiled	we have done Thermal insulating water proofing on the terrace & also a coating of Screed concrete for attaining Thermal insulation
23	Opaque wall should meet perspective requirement as per energy conservation Building Code which is proposed to be mandatory for all air conditioned spaces why it is optional for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement	Reported compliance	
24	The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc.as per national building code including protection measures from lightning etc.	Known to the proponent	
25	Regular supervision of the above and other measures should be in place all throughout the construction phase,so as to avoid disturbance to the surroundings.	Reported compliance	
26	Under the provisions of Environment( protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining the statutory clearances.	Known to the proponent	





COMPLIANCE OF SPECIFIC CONDITIONS OF EC- OPERATION PHASE		
NO	Specifications conditions	compliance status PEPL COMMENT
1	<p>The installation of the STP should be certified by an independent expert and a report in this regard should be submitted to the Ministry/SE/IAA before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused commissioned for operation.</p> <p>Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water shall be done through a decentralized treatment. Reuse of water shall be practiced for flushing process and garden purposes. Discharge of unused treated effluent shall conform to the norms and standards of the Kerala State Pollution Control Board. Necessary measures should be taken to mitigate the odour problem from STP.</p>	<p>Partially complied</p> <p>STP is 100% complied. Third Party inspection report submitted along with the half yearly compliance report.</p>
2	<p>The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the recovering recyclable material. approved sites for land filling after</p>	<p>Partially complied</p> <p>100% complied, We have provided a proper waste management system.</p>
3	<p>Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of purposed DG sets. Low sulphur diesel shall be used as fuel in DG sets. The location of the DG sets may be decided in consultation with Kerala State Pollution Control Board.</p>	<p>Partially complied</p> <p>100% complied, We have obtained statutory approval from authorities for the same.</p>

4	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time, the noise levels measured at the boundary of the building shall be restricted to the permissible level to comply with the prevalent regulations.	known to the proponent	100% complied, DG Set noise levels are restricted in the permissible level.
5	The green belt of adequate width and density shall be raised preferably with local species along the periphery of the project site so as to provide protection against particulate matter and noise.	Partially complied	we have provided trees around the periphery of the project to comply the Green Belt
6	Weep holes shall be provided in the compound walls to ensure natural drainage of rain water during the monsoon period.	Not complied	100% complied, weep holes are provided in the compound walls.
7	Rain Water Harvesting structures should be installed as per the prevailing provisions of KMBR/KPBR, unless otherwise specified elsewhere. Rain water harvesting measures for roof run off and surface run-off, as per approved building plan should be implemented. Before recharging the surface run off, Pre-treatment must be done to remove suspended matter, oil and grease. The bore-well for rainwater recharging should be kept at least 5 m above the highest ground water table.	Partially complied	100% complied, with 10,47,000 liters capacity ( including pond of 6 lakhs Liters as instructed by SEIAA). Recharge ponds created as per SEIAA guidelines
8	The ground water level and its quality should be monitored regularly in consultation with State Groundwater Department/Central Ground Water Authority.	Complied	
9	Traffic congestion near the entry and exit points from the roads adjoining the project site must be avoided, parking should be fully internalized and no public space should be utilized.	Complied	



	A report on the energy conservation measures, conforming to energy conservation norms issued by Bureau of Energy Efficiency, should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three month time.	Not seems to have Complied.	Will be Complied while obtaining the final Occupancy Certificate
10	Energy conservation measures like installation LED / CFLs/ TFLs for the lighting the areas outside the building should be an integral part of the project design and should be in place before project commissioning. used LED/CFLs/and TFLs should be properly collected and disposed off /sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Solar panels may be used to the extent possible.	Partially complied	All common area lighting is done as per SE/AA guidelines. Solar will be installed along with final Occupancy .
11	Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.	known to the proponent	We have taken adequate measures to prevent odour problem from solid waste processing plant and STP. The STP's are fully functional with increase in occupancy of residential towers. The odour problem is completely resolved in both STP
12	The building should have adequate distance between them to allow movement of fresh air and passage of natural light and ventilation.	Complied	



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EXHIBIT-R 6(w) / 46  
②



# POLUCHEM LABORATORIES PVT LTD

CHEMICAL, ENVIRONMENTAL AND MICROBIOLOGY LABORATORY

PALLATH BUILDING, NORTH KALAMASSERY, ERNAKULAM - 683104

Phone 0484-2544030, 8281982322, 9747400005. www.poluchem.com, poluchem@gmail.com

ACCREDITED BY KSPCB AS "A" GRADE LABORATORY

## TEST REPORT

Page 01 of 01

Date of Issue: 08/10/2024

Ref.No. PL/RT/SW/9784/2024

Name & address of customer

: M/s. Prestige

Kakkanad

: The Customer

Sample collected by

: Tower 5,250 KLD Plant (UF OUT)

Sample description

: 04/10/2024

Date of receipt of sample

: 04/10/2024

Date of analysis started

: 08/10/2024

Date of completion of analysis

Parameters	Test method	Results
B.O.D ( 3 days at 27° C )	IS 3025 (P) 44 - 1993 RA2014	2.48 mg/l
C O D	IS 3025 (P) 58 - 2006 RA2017	9.98 mg/l
Total Suspended Solids	IS 3025 (P) 15 - 1984 RA 2017	BDL
Oil & Grease	IS 3025 (P) 39 - 1991 RA2014	BDL

BDL- Below Detection Level

For PoluChem Laboratories (P) Ltd.

Authorized Signatory.

SREEJA RAMESH  
QUALITY MANAGER

POLUCHEM LABORATORIES PVT LTD

\*End of the report\*

The above results are related only to the sample submitted for analysis. This test report shall not be reproduced except in full, without the written approval of the laboratory.

ANALYSIS OF AMBIENT AIR, STACK EMISSION, SOUND, LIGHT, WATER, EFFLUENT, SOIL, SPICES, FOOD, TEA, OIL, FERTILISERS, BASIC CHEMICALS, PESTICIDE RESIDUES, HEAVY METALS, COAL AND MICROBIOLOGY

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EXHIBIT - 6(w)/47



**REVISED ENVIRONMENTAL MONETERING PLAN FOR  
PRESTIGE HILLSIDE GATEWAY WITH COSTING**

Sl No	Item	Amount in Rupees
1	STP (280KLD & 95 KLD)	55,68,000
2	UF 15 m <sup>3</sup> /hour	21,20,810
3	UF 5 KLD	14,41,161
4	WTP 2 & 3	11,50,200
5	WTP-1	4,14,900
6	OWC-1 200 Kg	7,20,100
7	OWC-2 50kg	3,76,348
8	OWC-3 50 kg	3,76,348
9	Soft Scaping Spring Green	84,36,360
10	Link Valley side Drain Cleaning 2019	23,187
11	Link Valley side Drain Cleaning 2024	67,500
12	Link Valley Road	29,85,000
13	Roof Rain Water Stotage tank L6 T6 75 CUM	3,75,000
14	Roof Rain Water Stotage tank L6 T5 50 CUM	2,50,000
15	Roof Rain Water Stotage tank L5 T5 20 CUM	1,00,000
16	Roof Rain Water Stotage tank L4 T2 75 CUM	3,75,000
17	Roof Rain Water Stotage tank Pump Room-1 20 cum	1,00,000
18	Roof Rain Water Stotage tank Pump Room-2 50 cum	2,50,000
19	Roof Rain Water Stotage tank Pump Room-3 20 CUM	1,00,000
20	Water Retaining Reservior Pond 1280 CUM	38,40,000
	<b>TOTAL</b>	<b>Rs. 2,90,69,914</b>



Prestige Estates Projects Ltd., #801, 8th Floor, Prestige TMS Square, NH- 66 Bypass, Padiavattom, Edappally, Kochi - 682024  
Tel: +91 484 4025555, 4030000, Fax: +91 484 4026666, Email: cochin@prestigeconstructions.com

Prestige Estates Projects Ltd., Prestige Falcon Tower, No 19 Brunton Road, Bangalore - 560 025.  
Phone : +91 80 25591080 Fax : +91 80 25591945 E-mail : properties@prestigeconstructions.com www.prestigeconstructions.com  
CIN : L07010KA1997PLC022322

**EXHIBIT-R6 (W)/48**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)**

**ORIGINAL APPLICATION NO. 17 OF 2023**

In the matter of:  
Link Valley Residents Association ...Applicant

-VS-

Union of India and Ors. ----Respondent(s)

**REPORT FILED BY DISTRICT COLLECTOR, ERNAKULAM DATED  
26.06.2024/4<sup>TH</sup> RESPONDENT**

*Index*

S.No	Particulars	Page No.
1	Report	13

Dated at Chennai on this the 02<sup>nd</sup> day of July, 2024.

*for. A. J. ...*

**M/s. E.K.KUMARESAN**

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

BEFORE THE HONOURABLE NATIONAL GREEN  
TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 17 of 2023

Link Valley Residents Association : Applicant(s)

Vs

Union of India & Others : Respondents

REPORT FILED BY DISTRICT COLLECTOR,  
ERNAKULAM IN COMPLIANCE WITH THE ORDER  
OF THE HONOURABLE NATIONAL GREEN  
TRIBUNAL-DATED 26-06-2024

I, Umesh N S K IAS, aged 33 years, S/o Kesavan N K S, residing at District Collectors Camp Office, Club Road, Ernakulam, Kochi-682011 do hereby solemnly affirm and state as follows:

I am the District Collector, Ernakulam, who is the 4<sup>th</sup> respondent in the above Original Application. I am well conversant with the facts of the case, and competent to swear to this further report.

It is respectfully submitted that the Honourable National Green Tribunal, has directed this respondent to file a report consisting a comprehensive workable solution on storm water

drains issue occurs in Link valley area. In compliance with the said order, the action taken report is submitted herewith in following paras:-

1. Link Valley, a residential area in the 9th ward of Thrikkakara Municipality, is surrounded by highlands on all four sides and is located in the lowest part of the region. Due to the geological nature of the region, the water from the higher ground flows into the link valley. At present, the water flows through the existing 60 cm wide natural drain and to the 1.50 meter wide canal built in the Info Park compound and conveyed to the 60 cm diameter pipes installed under the PWD road in front of the Info Park. The rain water flowing into the Link Valley faces a lot of obstacles to flow out because the ground level of the Link Valley is below the flood level of the Edachira stream and the existing drains are less wide and the diameter of the pipe installed on the Info Park Road is not sufficient. In connection with the construction of flats owned by M/s Prestige Group, a 1.20 meter wide concrete canal has been constructed on the land owned by Prestige Group as per instructions of SEIAA. But beyond that, the existing natural drain is not sufficient to drain the water.
2. It is respectfully submitted that, this respondent has received a report from the Secretary, Thrikkakara Municipality vide BA-1337/2013 dated 26-06-2024 (Exhbt - R04-01).
3. As per the report submitted by the Secretary, Thrikkakara Municipality, the drains running along the north boundary and south boundary of the Link Valley need to be widened to connect the water smoothly to the canal inside the Info Park. But widening of the natural drain faces obstacles because the land on the borders owned by private parties. In case of non-availability of private land, if the land owned by Link Valley is willing to provide the required land, the existing natural canals can be widened and connected to the canal inside the Info Park compound. The problem can be solved by constructing a 280 meter long canal in the Info Park compound or by renovating.

the existing canal and constructing a culvert to Edachira stream (Thodu).

4. The Secretary, Thrikkakara Municipality further reported that, the ground level of the link valley area is below the water level of the Edachira stream, a collection chamber need to be built on the land of the link valley and a shutter built across the canal, the water flowing from the Edachira stream to the link valley can be blocked and the water from the collection pit shall be pumped to the Edachira stream. Thrikkakara Municipal Secretary has reported that if the above steps are taken, waterlogging in the said area can be completely avoided.

5. It is humbly submitted that, the District Collector has received the above report from the Secretary, Thrikkakara Municipality only on 25-06-2024. Therefore, immediate steps will be taken from this office to convene a meeting of the stakeholders to implement the above proposal through Thrikkakara Municipality with the support of Public Works Department, Info Park- Kochi, Prestige Group and Link Valley Association.

All the facts stated above are true to the best of knowledge, belief and information.

Dated this 26-06-2024

District Collector, Ernakulam

Signed by

Umesh N S K Ias

Date: 26-06-2024 14:57:48

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI

Original Application No: 17 of 2023

Link Valley Residents Association,  
Represented by its General Secretary : Applicant  
Kochi.

Vs

Union of India, MOEF & CC  
Rep. by its Dy. Director General  
Of Forests [C]  
Bangalore & Others : Respondents

REPLY FILED BY THE 5<sup>TH</sup> RESPONDENT IN COMPLIANCE TO THE  
ORDER DATED 18/7/2023 IN THE ABOVE CASE

S. J A M A L - K/253/1992. [J-46] SC-2230  
Advocate & Standing Counsel  
Chamber No: 325  
KHCAA Chamber Complex  
Near to High Court of Kerala  
Ernakulam  
Cochin-31  
Cell-98471 59092  
E mail: advsjamal@gmail.com

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BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI

Original Application No: 17 of 2023

Link Valley Residents Association,  
Represented by its General Secretary : Applicant  
Kochi.


Vs

Union of India, MOEF & CC  
Rep. by its Dy. Director General  
Of Forests[C]  
Bangalore & Others : Respondents

I N D E X

Sl. No:	Date	Particulars	Page Nos:
1	22-8-2023	REPLY STATEMENT FILED BY 5 <sup>TH</sup> RESPONDENT	1-
2.	23-11-2022	Exhibit R5-1: Notice issued by the 5 <sup>th</sup> respondent	
3	25-11-2022	Exhibit R5-2: Reply filed by the 6 <sup>th</sup> Respondent	

Dated this 23<sup>rd</sup> day of August, 2023

  
Secretary

Thrikkakara Municipality  
5<sup>th</sup> Respondent

  
S. J A M A L

COUNSEL FOR THE 5<sup>TH</sup> RESPONDENT

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI

Original Application No: 17 of 2023

Link Valley Residents Association,  
Represented by its General Secretary : Applicant,  
Kochi.

Vs

Union of India, MOEF & CC  
Rep. by its Dy. Director General  
Of Forests[C]  
Bangalore & Others : Respondents

REPLY FILED BY THE 5<sup>TH</sup> RESPONDENT IN COMPLIANCE TO THE  
ORDER DATED 18/7/2023 IN THE ABOVE CASE

1. I am the Secretary, Shrikkakere Municipality and I know the facts of the above case and filing this reply statement in compliance to the direction of this Hon'ble Tribunal in the above case dated 18/7/2023.
2. The above Original Application has been filed by the applicant seeking direction to the 2<sup>nd</sup> and 3<sup>rd</sup> respondents to take action against the 6<sup>th</sup> respondent for the alleged violations of the conditions in the Environmental Clearance certificate dated 30/1/2017. However by the interim order dated 18/7/2023, this Hon'ble Tribunal directed this respondent to address the storm water drain issue claimed to have existed at the site by the applicant. In this regard, the following facts submitted before the Tribunal for consideration.
3. The construction of a residential project has carried out by the 6<sup>th</sup> respondent in Resurvey Nos: 6717/1, 674/1 and 675/4 in 9.05 Hectors of land in Kakkanad Village as per building permit No: BA/1337/2013 dated 6/10/2013 issued by this respondent. The building permit was issued

consequent to the pay out approval order dated 30/9/2015 of the Chief Town Planner and no objection certificates obtained and produced by the 6<sup>th</sup> respondent from various statutory agencies such as SEIAA, Pollution Control Board, Department of Fire and Rescue, Airport, Naval etc.

4. When the construction was in progress, complaint was received this respondent from the Applicant Residents Association alleging various building rules violations in the construction of the 6<sup>th</sup> respondent. Based on the complaint the Municipality conducted a site inspection and on noticing the construction of a column abutting the drive way and installation of some electrical equipment under the Tower No: 2 of the building, notice dated 17/11/2021, was issued to the 6<sup>th</sup> respondent directing them to remove the same and also to mitigate the grievance of the nearby residence caused by fall of debris and harmful dust from the construction site.
5. While the Municipality was pursuing further proceedings on receipt of reply dated 11-11-2021, submitted by the 6<sup>th</sup> respondent, the Ombudsman for the Local Self Government Institutions, Kerala has directed this respondent in O.P. No: 468/2021 to stop the construction of the building in question with police assistance and accordingly a stop memo was issued to the 6<sup>th</sup> respondent and have also filed request before the Commissioner of Police, Ernakulam to provide necessary police assistance, if the 6<sup>th</sup> respondent continue the construction in violation of the stop memo.
6. On receipt of the stop memo, the 6<sup>th</sup> respondent took necessary remedial measures as regards the complaints of the nearby residents and preferred writ Petition No: 26781/2021 before the Hon'ble High Court of Kerala, seeking to quash the stop memo. The Hon'ble High Court was pleased to permit to continue the construction on inspection by this respondent. Accordingly on further inspection on 18/12/2021, it is noticed that the construction site of the 6<sup>th</sup> respondent is covered by using garden net to prevent construction materials, dust and debris falling beyond the construction site. And also that effective measures have been made to spray water by putting sufficient number of sprinkles to keep the garden net wet at regular interwells.

7. It is also noticed that works to dismantle the aerial crane is swiftly underway. The electrical equipments are shifted from Tower No: 2. A drainage facility having 1.2 mtr width is also constructed along the boundary on the side of Link Valley to ensure drain out storm water and a Sewage Treatment Plant installed and operational in the labor camp at the construction site. The inspection revealed that the grievances voiced by Applicant Residents Association as regards the matters falling within the ambit of powers of the Municipality stands mitigated and effectively redressed. On that findings this respondent has granted permission for further constructions of the building.
8. And on 6/11/2022, the 6<sup>th</sup> respondent have filed a partial completion certificate of the building claiming occupancy certificate. Along with partial completion certificate they have produced final Fire NOC and NOC from Kerala Pollution Control Board etc. On receipt of such application, this respondent have conducted further inspection at the site and have issued notice dated 23/11/2022, directing the 6<sup>th</sup> respondent to produce details regarding the widening and reconstruction of the side of the drainage in existence and storage facility provided at the site to store the rain water for two weeks etc. A true copy of the notice dated 23/11/2022 issued by this respondent to the 6<sup>th</sup> respondent is produced and marked as Exhibit R5-1
9. Based on Exhibit R5-1, the 6<sup>th</sup> respondent have submitted a reply on 25/11/2022, wherein they have claimed that the drainage already existed having 60 cent meter width and passing through the property of the 6<sup>th</sup> respondent has been reconstructed and widened by 1.20 meter, by following the direction from SEIAA, at the basement of Tower No: 6 a pond has constructed with a storage capacity of 8 Lakhs litre and another total storage facility having capacity of 4.47 Lakhs litre for rain water harvesting tanks were constructed in basement of all other Towers etc. Based on that a further inspection was done by this respondent at the site of the 6<sup>th</sup> respondent and found the submissions are true and the construction is executed in accordance with the permit and fit for occupation, a partial occupancy certificate has been issued to the 6<sup>th</sup> respondent on 20/12/2022,

S/A

wherein this respondent have directed the 6<sup>th</sup> respondent to do all further works related to flood mitigation by using their CSR funds before the completion of the final construction.

10. It is submitted that, the Link Valley area, where the applicant is occupying is existed in the lowest part of Ward No: 9 of Thrikkakara Municipality surrounded by elevated boundaries on three side. As per the geography of the area, during rain the storm water will flow from the elevated area to the lower side through the natural drain sharing the boundaries of the applicant and other private parties on either side and will reach at the Link Valley area. In early days storm water has been flow through the natural drainage having 60 cm width to the drainage constructed inside the Infopark compound having 1.50 meter width and then reached to the PWD road in front of Info Park, wherein rain water will flow through the pipes having 60 cm width, laid down under the PWD Road and will finally reached at "Edachira Thodu". Since the ground level of Link Valley is below the flood level of "Edachira Thodu", the narrower natural drain and the narrower two pipes laid down under the PWD road have no enough capacity to carry out the storm water effectively. Hence the gravity of water logging at Link Valley is always high due to the scarcity of facilities to carry storm water.

11. It is true that the 6<sup>th</sup> respondent has widened the drainage to 1.20 meter width in their property by following the direction of SFIAA. However after that drainage, the area has only narrower natural drainage with less capacity. The width of the natural drainage on the southern and northern side of the Link valley has to be widened and should extend to meet with the drainage inside the Info Park. As stated earlier the boundary of the natural drainage has been shared with the properties of private parties also, there are disputes and objections from those private parties in the matter of widening of the width of the natural drainage by releasing land from their custody. Since the beneficiary of the widening of natural drainage is the applicant alone, if they are willing to provide land from their own premises it is possible to widened the width of the

natural drainage and to extend and connect the drainage inside the Infopark.

12. This respondent has already studied the water logging issue in detail and have found solution also. Accordingly by following the Municipal Council decision No: 18 dated 29/5/2020, this respondent have issued letter to the Executive, Engineer, PWD Road Division, Elnakulam and the Chief Executive Officer, Infopark, Karkkad regarding the measures to be taken to mitigate the water logging at Link Valley. In our view the following three options would be more practical to mitigate the water logging issue in the area in question.

(a) The storm water can be drained off from the Link valley premises by constructing a drainage to the extend of 280 meter through the compound of Infopark and then the drainage has to cross the PWD Road by constructing a culvert and then to reach at the Edachira thodu, finally.

(b) Since the ground level of Link Valley is below the water level of Edachira thodu, construction of one collection chamber at the premises of Link Valley to store the storm water is also good.

(c) To prevent the flow of water from Edachira thodu to Link valley a shutter can be constructed inside the drainage and the rain water stored in the collection pit can be drained off to Edachira thodu by using motor pump.

13. It is further submitted that this respondent while granting partial occupancy certificate to the 6<sup>th</sup> respondent has directed them to do all works related to flood mitigation by using their CSR funds before the completion of the final construction of the building. The construction of the building has not been completed finally and so far no final occupancy certificate has been issued by this respondent.

It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the application. This respondent reserves its right to file detailed objections if found necessary or as directed by this Hon'ble Tribunal.



Dated this 23<sup>rd</sup> day of August, 2023

Secretary  
Thrikkakara Municipality  
5<sup>th</sup> Respondent

**PRASAD P.N.**  
**MUNICIPAL SECRETARY**  
**THRIKKAKARA MUNICIPALITY**

VERIFICATION

I, Prasad. P N., aged 47 years, Secretary, Thrikkakara Municipality, Kakkanad P O, Ernakulam, PIN-682030, do hereby declare that I am the Secretary of the 5<sup>th</sup> respondent, Municipality and I know the facts of the case and competent to sign and verify this reply and the facts stated in Para 1 to 13 therein are true and correct to the best of my knowledge, information and belief.

Dated this 23<sup>rd</sup> day of August, 2023

**E. JAMAL**  
**COUNSEL FOR THE 5<sup>TH</sup> RESPONDENT**



Secretary  
Thrikkakara Municipality  
5<sup>th</sup> Respondent

**PRASAD P.N.**  
**MUNICIPAL SECRETARY**  
**THRIKKAKARA MUNICIPALITY**

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI

Original Application No: 17 of 2023

Link Valley Residents Association,  
Represented by its General Secretary : Applicant  
Kochi.

Vs

Union of India, MOEF & CC  
Rep. by its Dy. Director General  
Of Forests[C]  
Bangalore & Others : Respondents

**A F F I D A V I T**


I, Prasad P N, aged 47 years, Secretary, Thrikkakara Municipality, Kakkana P O, Ernakulam, PIN-682030, do hereby solemnly affirm and state as follows:

1. I am the Secretary of the 5<sup>th</sup> respondent Municipality and I know the facts of the case and competent to swear to this affidavit.
2. All the facts stated in para 1 to 12 of the reply statement are true to the best of my knowledge, information and belief.

All the facts stated above are true  
Dated this 23<sup>rd</sup> day of August, 2023


**PRASAD P.N. DEPONENT**  
**MUNICIPAL SECRETARY**  
**THRIKKAKARA MUNICIPALITY**

Solemnly affirmed and signed before me by the Deponent who is personally known to me on this 23<sup>rd</sup> day of August, 2023 at my office at Ernakulam.



ADVOCATE

K/253/1992

**TRUE COPY**  
  
ADVOCATE